

Joint Inspection Report of the Committee

Submitted in Reference to

Hon'ble National Green Tribunal (NGT), Principal Bench,

order dated 22-04-2022 in the Matter of

Original Application No. 209/2022 (By V.C)

Megh Singh & Others

Versus

State of Rajasthan & Others

Member of the committee

1. Shri Bhagirath Shakh, Additional District Collector, Sujangarh, District-Churu (Raj.)
2. Shri Mahesh Dutt Purohit, Deputy Director(S)/Sceintist 'C', MoEF&CC IRO Jaipur
3. Shri Bheem Singh, Superintending Mining Engineer, Bikaner (Raj.)
4. Shri Deepak Tanwar, EE & Regional Officer, RSPCB, Nagaur (Nodal Officer)

Joint Inspection Report of the Committee

In compliance of the Hon'ble National Green Tribunal (NGT) Central Bench, Bhopal order dated 22.04.2022, in the matter of original application No. 209/2022, Megh Singh & Others Versus State of Rajasthan and Others, the committee of following 04 members visited the site i.e. Randhisar Pahari, Tehsil- Sujangarh, District- Churu on 06.06.2022 to record the factual situation and actions required to be taken:

1. Shri Bhagirath Shakh, Additional District Collector, Sujangarh, District- Churu (Raj.)
2. Shri Mahesh Dutt Purohit, Deputy Director(S)/Scientist 'C', MoEF&CC IRO Jaipur
3. Shri Bheem Singh, Superintending Mining Engineer, Bikaner (Raj.)
4. Shri Deepak Tanwar, EE & Regional Officer, RSPCB, Nagaur (Nodal Officer)

As per the order of Hon'ble NGT, the committee verified the factual status on these following issues: -

1. Randhisar Pahari, Tehsil Sujangarh, District- Churu, Rajasthan being part of the Aravalli range, Providing environmental cover to the area of 10 village panchayats for retaining monsoon ensuring rainfall.
2. Randhisar Pahari is at the verge of extinction due to illegal mining.
3. Surrounding 08- 10 hillocks have already disappeared due to unsustainable mining.
4. Expiry of mining agreement and objection of Forest Department for stopping mining in the area.
5. Extension of mining lease upto 20 years.
6. Mining in utter violation of the lease conditions.
7. Unscientific straight cutting of Randhisar Pahari to the depth of 250 – 500 ft.



8. Illegal and excessive unsustainable mining is destroying ecology of Randhisar Pahari, a part of Aravali range, endangering the lives of inhabitants and future generations.
9. Verification of mining leases and stone crushers operating in the area.
10. Complete destruction of the pathway to Mataji Mandir from Randhisar Pahari.
11. Potential risks to Holi Dhora and Bholenathji ki Samadhi due to illegal mining. Destruction of road between Randhisar and Dhatri and common roads in between agricultural fields by Mining Mafias.

Field Observations:-

- Randhisar Pahari of village Randhisar, Tehsil- Sujangarh District- Churu is not a part of Aravali range as stated in Secretary, Mines and Petroleum Department, Jaipur letter dated 19.08.2003 and Directorate of Mines and Geology, Udaipur letter dated 25.11.2011.

Mining activities in Randhisar Pahari area was permitted by Govt. of India vide order dated 20.06.2011. The compensatory plantation was carried out by ACF, Bikaner in accordance to District Collector, Churu letter dated 18.02.1999 on the non lease area allotted to Forest Department. Plantation was done under CDP Phase-I scheme (SDS scheme) for the area of 35 hectares of land in the year 2001-02 in the revenue village of Ponrrasar, Tehsil- Shri Dungargarh, District- Bikaner and 28 hectares of plantation was carried out under Afforestation Scheme in the year 2002-03.

[Annexure-1].

- As per the revenue record, Randhisar Pahari is located in Khasra No. 536/319, 78 and 370 of village- Randhisar Tehsil- Sujangarh District- Churu, the area of which is 68.61 hectares. The mining leases are allotted by the Mining department all around the Randhisar Pahari. As per the revenue officer reports, only one hill i.e. Randhisar Pahari has been located, no other hill is located within the



radius of 20km of Randhisar Pahari, only village viz. Revenue Village Randhisar is located within the radius of 1 km of Randhisar Pahari. No other village is situated within the radius of 1 km of village Randhisar **[Annexure-2]**. The average rainfall recorded in the period of past 10 years is 495.1 MM **[Annexure-3]**.

- As per the report of Assistant Mining Engineer, Department of Mines and Geology, Churu dated 15.06.2022 **[Annexure-4]**, 42 mining leases all around the Randhisar Pahari were allotted as mining lease to the lease holders during the year 1973 to 1981. As per the Rajasthan Revenue Department order dated 16.10.1981, the land area of Randhisar Pahari was transferred to Forest Department. Due to which mutation of the above 42 mining leases in the revenue record was made on the name of the forest department dated 11.01.1986. The forest diversion of 41 leases was permitted by Ministry of Environment and Forest, Govt. of India vide order dated 16.08.1999 for a period of 10 years. The left one mining lease, M.L. No. 11/1978 was not permitted forest diversion since no application was made by its lease holder. The duration of forest diversion was applicable upto 15.08.2009, thereafter mining operation was terminated by Mining Department immediately. The renewal of 40 mining leases for forest diversion was done by Ministry of Environment and Forest, Govt. of India vide order dated 20.06.2011 for a period equivalent to the validity period of mining lease or maximum for a period of 20 years. A renewal application of M.L. No. 06/1998 was rejected by Mining Engineer, Bikaner vide order dated 12.08.2010.

Surveys were conducted during the year 2000 for the verification of the complaints received from 03.07.2000 to 07.07.2000, wherein it was found that 38 mining lease holders were carrying out mining activity beyond permitted mining area. A penalty of Rs. 8,65,20,000/- was imposed on the 38 mining lease holders. Out of 38 defaulters, 25 mining lease holders deposited an amount of Rs. 4,26,26,500/-. Mining activities in the remaining 13 defaulter mining leases was terminated and issuance of ravanas of the same



was also discontinued. The mining activity in these 13 defaulter mining leases has been abandoned till date. Verification of illegal mining was reconducted in the year 2012, in which 33 mining lease holders were found defaulters. Penalty of Rs. 25,57,18,200/- was imposed on defaulters. 18 out of 33 defaulters deposited an amount of Rs. 11,11,66, 503/- . The remaining 15 mining leases are closed and issuance of ravanas of the same has been discontinued till date.

Further, in the year 2021-22, a survey of 19 mining leases was jointly conducted by Forest Department, Churu and Mining Department, Churu, during which 10 mining lease holders were found as defaulters and penalty of Rs. 79,96,800/- was imposed and mining activities in these leases were suspended from 01.06.2022.

Therefore, a total of Rs. 35,02,35,000/-has been imposed as penalty of illegal mining carried out in randhisar. A recovery of Rs. 15,37,93003/- has been made by Mining Department, Churu. Mining activity in the mining leases which have not deposited penalty has been closed till date **[Annexure-4]**.

- 42 mining leases were allotted in the foothills of Randhisar Pahari during the period from 1973 to 1981. The minimum area of these mining leases is about 900sqm whereas the maximum area is about 6000sqm. As the area of these mining leases is very less, mining has been carried out downwards from surface level i.e. into the depth of mine pit and the same has reached upto 200ft above ground (surface) level. Out of the above 42 mining leases, 03 mining leases have been cancelled. Out of the remaining 39 mining leases, 24 mining lease holders have appointed Mines Managers who have obtained permission from Director of Mines Safety, Ajmer **[Annexure-4]**.
- Verification of mining leases in compliance to the Hon'ble NGT, Principal Bench order dated 22.04.2022 was conducted on 06.06.2022 and 07.06.2022. It was observed that mining activities were carried out in 14 mining leases. Mining activity in 25 mining



leases from which recovery of penalty for illegal mining is due, were found completely stopped. During verification, it was also observed that no mine manager was available on site and mining activities were not found as per procedure of the mining plan. Notices have been issued to such mining lease holders.

Almost all of the mining leases have provided wire fencing/permanent wall, lease pillars, sign boards and plantation as per conditions of mining lease agreement Rajasthan Minor Mineral Concession Rules, 2017.

As per the report of District Forest Officer, Churu dated 17.06.2022, it has been suggested that there should be a demarcation of dumping area, approach road, labour huts and green belt in between two adjacently located mining leases so as to restrict illegal mining activities. It has also been advised to provide GPS locations of all mining leases with demarcation of approach road, Labour huts, dumping area and green belt to Forest Department to monitor illegal activities in mining area. District Forest Officer, Churu also suggested that the vacant land in between adjacent mining leases is forest land where there is neither natural plantation nor a possibility of afforestation, therefore, such land areas should be surrendered to Mining Department and land in some other area should be allotted to Forest Department for afforestation (Forest land Diversion) as per norms **[Annexure-5]**.

With reference to status of compliance of environmental clearance conditions it was observed that the mining cluster is having 42 number of mining leases, out of which 14 mining leases have been reported as operational. All the leases have accorded environmental clearance, however, none of the lessees has submitted regular six monthly compliance report. All the leases in the cluster are less than 1 hectare due to which adequate benches are not being formed. No details with references to ESR/CSR, rain water harvesting structures etc. has been submitted by any of the lessee. Although some efforts have been made for plantation in and around the lease area, scope of further plantation is there.



- Verification of stone crushers located on foothills of Randhisar Pahari was conducted on dated 06.06.2022 and 07.06.2022. Out of the 51 stone crushers located in the foothills of Randhisar Pahari, 06 were found dismantled during verification. Further, it was observed that 45 stone crushers are in operative conditions. From these 45 crushers, 43 have obtained valid consent to operate from State Board and remaining 02 crushers have applied for renewal of their consent to operate. Out of these 43 stone crushers, 08 crushers were found operative without adequate pollution control measures. Show cause notices for intended directions for closure under section 31(A) of Air Act, 1981 have been issued to these defaulter stone crushers by Regional Office, RSPCB, Nagaur **[Annexure-6]**.
- No obstacle/hindrances were observed on the pathway to Mataji Mandir during the joint verification **[Annexure-4]**.
- As per report of Executive Engineer, PWD Ratangarh Division, dated 16.06.2022 **[Annexure-7]**, following roads are damaged
 1. Approach road to Randhisar hill
 2. Approach road to randhisar
 3. Randhisar to mine area, Randhisar
 4. Kuhariya to Dhatri
- No potential risk to Bholenathji ki Samadhi due to mining activities have been observed. No record related to Holi Dhora is available in Department of Mines, Churu. However, Holi Dhora in the complaint is the place located in M.L. No. 162/1990 which is allotted to Shri Rajendra Panwar. In this mining lease, mining activities is being carried out within the mining area. Pillars with fencing as a safety measure has also been provided **[Annexure-4]**.
- No obstruction/hindrances on the revenue pathways and common roads in between the agriculture fields were observed during field visit. No overloaded vehicle was observed in the area.

Conclusions:-

1. Randhisar Pahari is not a part of Aravali range.
2. Mining activities are being carried out since 1973.
3. Cases of illegal mining have been reported and action against the defaulters is a routine procedure of Mines Department. Penalties have been imposed on the defaulters and recovery of the same has also been made. Mining leases which have not deposited penalty amount have been closed and no mining activities have been carried out.
4. Only one hillock of Randhisar Pahari was located as per the revenue officer reports.
5. Renewal of forest diversion and subsequent allotment of mining leases of Randhisar Pahari by respective departments have been done as per their rules.
6. Mining activities are not being conducted as per conditions of mining plan. The mining leases varies from 900 sqm to 6000 sqm in area, due to this less area mining is being carried out in depth and reaches upto 200ft above ground level. Conditions of mining plan may not be followed. Out of the 42 mining leases, 25 mining leases are closed and no mining activities are being carried out there. 24 leases have obtained permission to appoint mine manager as per permission from DGMS, Ajmer.
7. Efforts made for compliance of environmental clearance conditions by the project proponents are not satisfactory as six monthly compliance report alongwith all the necessary supporting documents are not been submitted/ uploaded regularly on Parivesh portal. Plantation also need to be increased. Actions regarding CSR/CER have not been intimated with documentary evidences of amount spent for socio economic upliftment activities in the field of education, sanitation and other social activities.
8. Stone crushers all around the Randhisar Pahari are operative. All have obtained valid consent from State Pollution Control Board. Most of the crushers have been equipped with adequate pollution



control measures, while notices have been issued to those which are lacking to comply with consent to operate conditions.

9. No obstacle/hindrances were observed on the pathway to Mataji Mandir and roads between randhisar and dhatri and common roads in between agriculture fields.



**Bhagirath Sakh,
ADM, Sujangarh
Nominee of District
Collector, Churu**



**Mahesh Dutt Purohit,
Deputy Director(S)/Scientist 'C',
MoEF&CC, IRO Jaipur**



**Shri Bheem Singh,
Superintending Mining Engineer,
Bikaner**



**Deepak Tanwar,
EE & Regional Officer,
RSPCB, Nagaur,
(Nodal Officer)**

कार्यालय उप वन संरक्षक, चूरु

कार्यालय दूरभाष नम्बर 01562-250938
कार्यालय पता : वानिकी पथ, नेचर पार्क, चूरु

ई-मेल पता :-
dcf.churu.forest@rajasthan.gov.in

क्रमांक एफ ()05/जांच/उवसं/2022-23/ 4388

दिनांक :- 07/06/2022

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
नागौर।

विषय:- Hon'ble National Green Tribunal order dated 22-04-2022 in Original application no 209/
/2022 Megh singh & Ors. Vs State of Rajasthan & Ors.

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय न्यायालय द्वारा दिये गये निर्देशों की अनुपालना में कमेटी की विजिट दौरान चाही गयी सूचना निम्नानुसार है :-

1. सचिव महोदय, खान एवं पेट्रोलियम विभाग के पत्र दिनांक 19.08.2003 एवं निदेशालय एवं खान एवं भू-विज्ञान विभाग के पत्रांक नि.खा.भू/भू.वि./प.-19/भाग 3/अरावली हिल्स/2011-12/9098 दिनांक 25.11.2011 (प्रतियां संलग्न) अर्न्तगत खान विभाग द्वारा जारी सूची अनुसार जिला चूरु अरावली रेन्ज में नही आता है अतः जिला चूरु की रणधीसर पहाडी अरावली रेन्ज में नही आता इस हेतु वांछित सर्टिफिकेट खान विभाग द्वारा जारी किया जाना है।
2. वन भूमि (रणधीसर पहाडी) पर खनन कार्य की स्वीकृति भारत सरकार के पत्र दिनांक 20.06.2011 (प्रति संलग्न) जारी की गयी है उक्त प्रत्यावर्तन प्रकरण में क्षतिपूर्ति वृक्षारोपण हेतु गैर वन भूमि जिला कलक्टर चूरु के पत्रांक प. 12 (12)(1)राजस्व/97 दिनांक 18.02.1999 (प्रति संलग्न) से राजस्व ग्राम पुनरासर तहसील श्रीडूंगरगढ जिला बीकानेर में वन विभाग को आवंटित की गयी है। वृक्षारोपण कार्य उप वन संरक्षक, बीकानेर कार्यालय द्वारा पूर्ण करवाया गया है। CDP फेज प्रथम योजना के अर्न्तगत वर्ष 2001-02 में SDS योजना के तहत 35 हैक्टर भूमि व 2002-03 में वनीकरण योजना के तहत 28 हैक्टर क्षेत्र में वृक्षारोपण का कार्य करवाया गया है।

संलग्न :- उपरोक्तानुसार।


उप वन संरक्षक,
चूरु

ANNEXURE

5

श्री. वरिडा, मा. मा. पेशीकत

मा. मा. मा.

दि. 19.08.2003
क्र. 70
9.53

Rakesh Verma
Secretary to Govt.

D.O. No. P.14(5) Mines/Gr. 2/2002
Jaipur, dated 19 Aug. 2003

Der Shri Verdia,

Please refer your letter dated 16.1.2003 regarding marking of mining areas falling on hills with forest and non-forest land on Survey of India map (GSI) 1:250,000 (1 c.m. = 2.5 km) of 15 districts of Rajasthan. The comments of Geological Survey of India have been obtained vide their letter No. 8613/96/TC/EG/WR/2001 dated 14.8.2003 (copy enclosed).

G.S.I. in their above letter mentioned that maps prepared by the Committee. The peak of the hills, rising 100m above ground level are only marked as hills/ranges, while the slopes of hill upon which the stability of hills/ranges depend are kept outside the boundary of the hills/ranges. Therefore the G.S.I. has advised to include the slope of the hills above ground level to be part of the Aravalli hills/ranges.

You are therefore advised to prepare districtwise maps & status of existing major/minor leases and Quarry Licences in enclosed proforma falling in the hilly ranges according to the advise of G.S.I. Every hill so identified should be given distinct number for each district. JPR-1, AJ-II, UPR-3, etc. are few examples.

This may be done within 10 days positively.

Best wishes

Yours sincerely,
(Signature)
(Rakesh Verma)

Smt P.K. Verdia,
Director,
Mines & Geology Department,
Udaipur.

(Handwritten notes and signatures)
S. P. S. Co. / (A. S.)

(Handwritten notes and signatures)

D.V.K.
U.M.
21/11

राजस्थान सरकार
GOVERNMENT OF RAJASTHAN

निदेशालय, खान एवं भू-विज्ञान विभाग

DIRECTORATE OF MINES & GEOLOGY

खनिज भवन/Khanji Bhawan, उदयपुर@Udalpur-313001
दूरभाष@Phone 0294-2413417, फैक्स/Fax: 0294-2410526
E-mail: dmgra@dmg-ra.com

क्रमांक/निखामू/भूवि/प-18/भाग-3/अरावली हिल्स/2011-12/ दिनांक:- 25/11/2011
9098

वरिष्ठ भूवैज्ञानिक/खनि अभियन्ता/सहायक खनि अभियन्ता,
खान एवं भूविज्ञान विभाग,

बासवाडा/उदयपुर वृत्त (ड्राइबल), राजसमद-1, II, आमेट, जोधपुर, सोजत, उदयपुर
(फॉस्फेट), सिराही, अजमेर, जयपुर, अलवर, डुंगरपुर, सलुम्बर, भीलवाडा, टोंक,
सीकर, कोटपुतली, मकराना, प्रतापगढ़

विषय:- 100 मीटर उचाई की अरावली पहाड़ियों के निर्धारण की
प्रक्रिया के सम्बन्ध में।

सन्दर्भ:- निदेशालय के परिपत्र दिनांक 09.01.2006 के क्रम में।

महोदय जी,

विषयान्तर्गत मामले में संदर्भित पत्र के क्रम में लेख है कि निदेशालय में 100 मीटर तक अरावली की पहाड़ियों को राज्य के पन्द्रह जिलों में निर्धारण करने हेतु समय समय पर जी. एस. आई. एवं निदेशालय से प्राप्त पत्र संख्या 2767 दिनांक 08.12.2006, 14.08.2003, 1025 दिनांक 18.06.2010 एवं अरावली पहाड़ों की नोट शीट्स पेज संख्या 388, 389 आदि के अनुसरण से निम्न कार्यविधि अपनानी है:-

- (1) टोपोशीट्स पर अंकित प्रत्येक पहाड़ी को अलग अलग यूनिट माना जाना है। (जी. एस. आई. पत्र क्रमांक 1025 दिनांक 18.06.2010 सलग्न-1)
- (2) यदि ग्राउण्ड लेवल का कन्टूर एक और पहाड़ी के समीप है एवं दूसरी और छितराया हुआ है। तो उक्त स्थिति में ग्राउण्ड लेवल का औसतन माप लिया जाना है। (जी. एस. आई. के पत्र क्रमांक 2767 दिनांक 08.12.2006 सलग्न-2)
- (3) पहाड़ी का स्लोप जहाँ समाप्त हो जाता है उसे न्यूनतम कन्टूर माना जाना है। (जी. एस. आई. के पत्र दिनांक 14.08.2003 सलग्न-3)
- (4) अगर पहाड़ी क्षेत्र नदी-नालें सड़क से अलग होता है तो ऐसी स्थिति में पहाड़ी क्षेत्र को अलग किया जाकर कन्टूर की उँचाई की गणना की जावे। निदेशालय अरावली पहाड़ों की नोट शीट्स पेज संख्या 388, 389 (सलग्न-4)
- (5) यदि सर्वे ऑफ इंडिया, देहरादून द्वारा प्रकाशित 1:25,000 स्केल की टोपोशीट्स उपलब्ध हैं तो 15 जिलों की शीट्स मंगवाकर उन पर उपरोक्तानुसार पहाड़ियों की उँचाई की गणना की जावे अन्यथा उपलब्ध 1:50,000 टोपोशीट्स की हार्ड कॉपी/सॉफ्ट कॉपी/डिजिटल शीट्स पर गणना की जा सकती है।

(कृपया)

No. 11

32

आवक-2 7/19

6/12

GOVERNMENT OF INDIA



Geological Survey of India,
Western Region,
15-16, Jhalana Doongri,
Jaipur-302004.
FAX: 0141-2711100/Tel. 2711100
E-Mail: geodata@isancharnet.in
Jaipur, the 8th December 2006

No 2767 /06/TC-10A/WR/06 7/19

From:

Director General,
Geological Survey of India,
Western Region,
15-16, Jhalana Institutional Area,
Jaipur-302004.

To:

Chief Director,
Directorate of Mines & Geology,
Govt. of Rajasthan,
Khanij Bhawan,
Udaipur-313001.

Sub: Mining lease in Aravalli ranges.
Ref: Your letter No. DMGIA-4(20)7/2005/453 dated 25.11.2005.

It is to inform that Joint Committee headed by DMG, Rajasthan, had set down the general
that hills of more than 100 m height from the average ground level may be taken as
"Aravallis". Further advice can be given on the merit of the individual cases.

16/12

53002
16/12

16.12.06

श्री. अ. चण्डिका
मुख्याधिकारी (प्रशासन)
राज. भू-मन्त्रालय
(राज.) बंधुवाड़ा

Yours faithfully,

(A. Chatterjee)
Director, TC-1,
for Dy. Director General,
GSI, WR

कार्यालय जिला कलेक्टर, बुरुह

दिनांक 18-2-77

दिनांक - 18-2-77

आदेश
००००००००००

माननीय सचिव न्यायालय के निजी लिफाफे दिनांक 12-12-76 के अनुसार
12-1-77 को तहसीलदार रतनगढ़, बुजानगढ़ के 68 (272 के भा) हेक्टर
भूमि के अन्तर्गत में वन विभाग को प्लान्टेशन हेतु भूमि देने जाने के सम्बन्ध में तहसीलदार
बुरुह, श्री हिंगराज से ग्राम पुनरावर के 68 नं० 862 । 849 एकता 237 के भा 18
विस्थापिकायक भूमि में 154 के भा 18 विस्थापिकायक 68 नं० 448 बीछरु पत्तल
भूमि 1.6 के भा 1.2 विस्थापिकायक पूर्ण एकता एवं 68 नं० 447 बीछरु पत्तल का पूर्ण
एकता 1 के भा 1 विस्थापिकायक 3 के भा 284 के भा 11 विस्थापिकायक भूमि का प्रस्ताव
प्राप्त होने पर राज्य सरकार को अर्जेंट में स्वीकृति हेतु भिजाया गया तथा
उस कार्यालय के आदेश प्रसिद्ध का संख्या दिनांक 30-12-78 से उक्त भूमि में सम्बन्ध
विधिनियम, 1956 के धारा 92 के अन्तर्गत वन आरक्षण हेतु वारंटाई दी गई।

अतः सचिव, राज्य (ग्रुप-3) विभाग, जयपुर के पत्र क्रमांक
पत्र 6(272)एनएन-3108 दिनांक 20-1-77 में उपरोक्त लिफाफे क्रमांक 3 के 284
के भा 11 विस्थापिकायक भूमि वाले रतनगढ़ बुजानगढ़ में वन विभाग
को प्लान्टेशन हेतु भूमि प्रदान करने के सम्बन्ध में, 1956 के धारा 92 के अन्तर्गत
अर्जेंट में स्वीकृति प्रदान की गई है। अतः उपरोक्त लिफाफे
क्रमांक 3 के 284 के भा 11 विस्थापिकायक भूमि को भूमि विभाग, 1956 के
धारा 92 के अन्तर्गत वारंटाई दी गई है, अतः धारा 102 के अन्तर्गत वन
विभाग को प्लान्टेशन हेतु वारंटाई दी जाती है।

जिला कलेक्टर, बुरुह

प्रति लिफाफे संख्या एवं आवश्यक कार्रवाई हेतु :-

- (1) उपरोक्त अधिकारी, रतनगढ़।
- (2) उप वन ईलाक, बुरुह को प्रेषित कर लेख है कि उक्त भूमि का तहसीलदार
हिंगराज से निम्नानुसार एकता प्राप्त कर प्लान्टेशन किया जावे।
- (3) तहसीलदार, श्री हिंगराज को प्रेषित कर लेख है कि उक्त भूमि को वन विभाग
के नाम वन विभाग को कार्रवाई के जावे।
- (4) तहसीलदार, बुजानगढ़ को सूचना दी।



जमाबन्दी (खेवट/खतोनी)
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- पुनरासर
पटवार हल्का :- पुनरासर
भू.अभि.नि. :- शेरूणा
तहसील :- डूगरगढ़
जिला :- बीकानेर

अंतिम चोसला आधार सम्वत :- 2070 - 2074 जमाबंदी 2074 (वर्ष 2018) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 844
खाता संख्या पुराना :- 0

काश्तकार का नाम:-

1. वन विभाग हिस्सा- पूर्ण संस्था के लिये

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1629/1107	5.7500	गै.मु.वन 5.7500	0.00			
1630/791	10.0300	गै.मु.वन 10.0300	0.00			
1631/792	1.2800	गै.मु.वन 1.2800	0.00			
1632/793	1.4000	गै.मु.वन 1.4000	0.00			
1633/1416	0.7700	गै.मु.वन 0.7700	0.00			
518	0.2600	गै.मु.वन 0.2600	0.00			
519	32.5300	गै.मु.वन 32.5300	0.00			
788	21.5200	गै.मु.वन 21.5200	0.00			
797	24.5100	गै.मु.वन 24.5100	0.00			
कुल खसरे - 9	98.0500	98.0500				

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 11-Dec-2019



F.No 8-68/1997-FC (Pt-I)
Government of India
Ministry of Environment and Forests
(FC Division)

Paryavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi - 110510
Dated: 20th June, 2011

To
The Principal Secretary (Forests),
Government of Rajasthan,
Jaipur.

Sub: Renewal of diversion of 58.8428 ha (originally proposed 59.748 ha) of forest land for mining of masonry stone in favour of 40 (originally proposed 42) leaseholders in Randhisar hill forest block in Churu district of Rajasthan.

Sir,

I am directed to refer to State Government's letter no. P1(59)Van/2010 dated 17.06.2010 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 29.09.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. F-16()/09/Vashu/Pramuvansh/211 dated 20.04.2011, final approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for renewal of diversion of 58.8428 ha (originally proposed 59.748 ha) of forest land for mining of masonry stone in favour of 40 (originally proposed 42) leaseholders in Randhisar hill forest block in Churu district of Rajasthan subject to fulfillment of the following conditions:

1. Legal status of the diverted forest land shall remain unchanged.
2. Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.
3. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986 and any other clearances required under different Acts/Regulation/Rules.
4. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.
5. The State Government will suggest comprehensive soil conservation measures to be undertaken at the cost of User Agency.
6. Any tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department.
7. No labour camps shall be set up inside the forest area. Labour management plan should be submitted with emphasis that no labour camp be set up in the close vicinity of the

eco-fragile and sensitive areas.

8. The user agency shall provide alternate fuel to the labourers working at the site to avoid damage / felling of trees.
9. No damage to the flora and fauna of the adjoining area shall be caused.
10. The forest land shall not be used for any purpose other than that specified in the proposal.
11. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person.
12. The Fencing, protection and regeneration of the safety zone area (7.5 metre strip along the outer boundary of the combined mining lease area) shall be done and maintained at the project cost.
13. Wherever possible and technically feasible, the User Agency shall undertake, involving local community, the afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost. Each lease holder will plant and maintain 25 trees per year during the lease period of the mine and submit details at the time of renewal.
14. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining leases subject to possession of valid lease by user agency under the MMDR Act, 1957.
15. The outer limit of all the leases be demarcated and maintained by creating four feet high wall.
16. The user agency will obtain Environmental clearance and any other clearances required for such project.
17. As the State Government has not submitted the compliance report in respect of M/s PG Stone (0.3052 ha) and M/s Shyam Grit (0.6 ha), these leases are not renewed with this approval.
18. Any other condition that the Conservator of Forests (Central), Regional Office, Lucknow may impose from time to time in the interest of conservation, protection and development of flora and fauna of the area.

Yours faithfully,

(Rajesh Sharma)
Assistant Inspector General of Forests

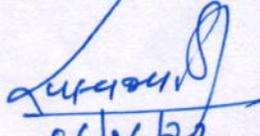
Copy to:

1. The PCCF, Govt. of Rajasthan, Jaipur for information.
2. The Nodal Officer (FCA), o/o PCCF, Jaipur.
3. The Chief Conservator of Forests, Regional Office, Lucknow.
4. The User Agency.
5. The Monitoring Cell.
6. Guard File.

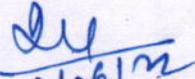

(Rajesh Sharma)
Assistant Inspector General of Forests

रिपोर्ट पटवारीपटवार- मण्डल- रणधीसर तहसील- सुजानगढ़

ग्राम रणधीसर तहसील- सुजानगढ़ जिला- चूरु के राजस्व रिकार्ड में खसरा नं० 536/319, 178 व 370 कुल किता तीन कुल तादादी 68.6117 हेक्टेयर किस्म गैर मुमकिन पहाड़ वन विभाग राजस्थान सरकार के नाम से राजस्व रेकार्ड में दर्ज हैं। उपरोक्त तीनों खसरे एक ही पहाड़ी हैं एक ही पहाड़ी के चारों तरफ सम्बन्धित विभाग द्वारा खनन हेतु लीजे आवंटित हैं। उक्त पहाड़ी लगातार एक ही पहाड़ी के रूप में लगातार राजस्व रिकार्ड में चली आ रही हैं इस पहाड़ी को स्थानीय लोग रणधीसर पहाड़ी के नाम से जानते हैं इस पहाड़ी के आस पास 20 Km की परिधी में अन्य पहाड़ नहीं हैं सबसे नजदीकी पहाड़ गोपालपुरा (डूंगर) लगभग- 21 Km दूर स्थित है इस पहाड़ी के 1 Km की परिधी में केवल एक ही ग्राम- रणधीसर स्थित है इसके अलावा एक अन्य बस्ती जो के नाम रणधीसर का ही एक भाग कुहाड़िया है इसके अलावा अन्य कोई ग्राम नहीं है।


06/06/22
पटवार
रणधीसर

C. S.


06/06/22
तहसीलदार
सुजानगढ़ (चूरु)



जमाबन्दी (खेवट/खतोनी)
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- रणधीसर

अंतिम चौसाला आधार सम्वत :- 2076 - 2079 जमाबंदी 2074 (वर्ष 2018) से
स्थायी

पटवार हल्का :- रणधीसर

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- छापर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- सुजानगढ़

खाता संख्या नया :- 380

जिला :- चूरू

खाता संख्या पुराना :- 357

काश्तकार का नाम:-

1. वन विभाग हिस्सा- पूर्ण संस्था के लिए,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
370	0.6828	गै.मु.पहाड़	0.6828			
536/319	67.7393	गै.मु.पहाड़	67.7393			
78	0.1896	गै.मु.पहाड़	0.1896			
कुल खसरे - 3	68.6117		68.6117			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 6-Jun-2022



सत्यप्रति
राजकार्य हेतु निशुल्क जारी
06/06/2022
पटवारी
पत्र रणधीसर

कार्यालय तहसीलदार (ब.अ.) सुजानगर

गत 10 वर्षों की औसत वर्षा तहसील क्षेत्र सुजानगर जिला - चक्र की सूचना।

क्र.स.	वर्ष	वर्षा m.m. में
1	2012	665
2	2013	564
3	2014	461
4	2015	651
5	2016	406
6	2017	403
7	2018	301
8	2019	578
9	2020	302
10	2021	620
कुल योग		4951

दस वर्षों की औसत वर्षा $\frac{4951}{10}$
 $= 495.1 \text{ mm}$

उपरोक्त सूचना वार्षिक वर्षामापी रजिस्टर से तैयार की गई है।

[Signature]
 तहसीलदार
 सुजानगर (ब.अ.)

राजस्थान सरकार
GOVT. OF RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु(राजस्थान)
Office of the Assistant Mining Engineer, Deptt. Of Mines and Geology, Near malji-ka kamra, Old Sale tax
office building, kothariya ka mohalla, Churu(Rajasthan) Tel. no 01562-250235
E-mail- amechuru@rajasthan.gov.in

रणधीसर पहाड़ी क्षेत्र में स्वीकृत खननपट्टों में खननकार्य कें संबंध में रिपोर्ट

जिला चूरु की तहसील सुजानगढ़ के क्षेत्र रणधीसर पहाड़ी पर वर्तमान में 39 खननपट्टे स्वीकृत हैं, जिनमें से 14 खननपट्टों में खननकार्य चालू पाया गया। रणधीसर पहाड़ी पर बने माताजी मंदिर तक जाने वाली सीढियों के दोनों तरफ रैलिंग का निर्माण कई वर्षों पूर्व ही करवाया जा चुका है। उक्त खननपट्टों में खननकार्य से मंदिर पर आवागमन में कोई व्यवधान उत्पन्न नहीं होता है।

रणधीसर पहाड़ी पर जो माताजी का मंदिर है, उसी प्रांगण में जगदम्बा मंदिर, हनुमान मंदिर, शिव मंदिर, पानी कुण्ड, बावड़ियां, भैरव मंदिर स्थापित हैं, जिन पर जाने हेतु एकमात्र सीढियों का उपयोग किया जाता है, तथा पहाड़ी पर माताजी मंदिर को जाने वाली सीढियों के शुरुआत में पहाड़ी के फुट ऑफ हिल में विश्राम हेतु बनी धर्मशाला, भोलेनाथजी की समाधी व पहाड़ी पर स्थापित बीएसएनएल टॉवर को खननकार्य से कोई नुकसान नहीं हुआ तथा ना ही कोई नुकसान पहुंचाया जा रहा है।

खान विभाग के रिकॉर्ड अनुसार रणधीसर पहाड़ी के नजदीक होली धोरा संबंधी कोई दस्तावेज उपलब्ध नहीं है। निरीक्षण के दौरान वादी द्वारा जिस स्थान को होली धोरा होना बताया है, उक्त स्थल खननपट्टा एम.एल. 162/1990 श्री राजेन्द्र पंवार के पक्ष में स्वीकृत खननपट्टे के क्षेत्र में आता है। खननपट्टों के सभी पिल्लर लगे हुए हैं तथा सुरक्षा के लिए तारबन्दी की हुई है तथा पट्टेधारी द्वारा अपने स्वीकृत क्षेत्र में ही खननकार्य किया जा रहा है।

रणधीसर पहाड़ी पर स्वीकृत अधिकांश खननपट्टों द्वारा राजस्थान अप्रधान खनिज रियायत नियम 2017 व संविदा की शर्तों जैसे तारबन्दी/पक्की दीवार, लीज पिल्लर, साईन बोर्ड, वृक्षारोपण की पालना किया जाना पाया गया।


सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
चूरु (राजस्थान)

कार्यालय के तकनिकी कर्मचारियों द्वारा दिनांक 27.05.2022 व 28.05.2022 को रणधीसर पहाड़ी पर चालू खननपट्टों का निरीक्षण किया गया, जिसमें निम्नलिखित कमियाँ पाई गयीं:-

1. मौका निरीक्षण के दौरान 9 खननपट्टों में खनन मजदूरों द्वारा सुरक्षा उपकरणों का उपयोग नहीं किया जाना पाया गया ।
2. खननपट्टा के मौका निरीक्षण के दौरान 17 खननपट्टों में खान सुरक्षा महानिदेशालय द्वारा नियुक्त तकनिकी कार्मिक/खान प्रबन्धक की उपस्थिति नहीं पायी गयी ।
3. खननपट्टे में अनुमोदित खनन योजना(माईनिंग प्लान) के अनुसार 17 खननपट्टों में खननकार्य नहीं किया जाना पाया गया ।
4. चार खननपट्टों में खननपट्टा की सुरक्षा दीवार/तारबन्दी किया जाना नहीं पाया गया ।
5. एक खननपट्टा में सूचना बोर्ड लगा हुआ नहीं पाया गया ।
6. एक खननपट्टा में सीमा स्तम्भ लगा हुआ नहीं पाया गया ।
7. दो खननपट्टों में निर्धारित नियमानुसार वृक्षारोपण की पालना नहीं पाई गयी ।

इस संबंध में मौके पर पाई गयी कमियों की पूर्ण पालना करने हेतु सभी खननपट्टेधारियों को नियमानुसार 30/45 दिवसीय नोटिस दिनांक 01.06.2022 को जारी किये गये हैं। जिनकी पूर्ण रूपेण पालना पट्टेधारियों से करवाई जावेगी।



(सोहनलाल गुरु)
सहायक खनि अभियन्ता
खान एवं भू विज्ञान विभाग
चूरू(राजस्थान)

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु(राजस्थान)
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रणधीसर पहाड़ी के वन डायवर्जन का विवरण:-

चूरु जिले के रणधीसर पहाड़ी के तलहटी में लगभग पहाड़ी के चारो ओर खनिज विभाग द्वारा कुल 42 खननपट्टे वर्ष 1973 से 1981 तक जारी किये गये। राजस्व विभाग(गुप-4) विभाग, जयपुर के आदेश क्रमांक प.10(29)राज/गुप/4/81 दिनांक 16.10.1981 से रणधीसर पहाड़ी क्षेत्रों की भूमि को वन विभाग को हस्तांतरित कर दिया गया। जिसके फलस्वरूप उक्त पहाड़ी को खसरों का अमलदराज राजस्व रिकोर्ड में 11.1.1986 को किया गया।

माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 12.12.1996 की अनुपालना में सभी खननपट्टाधारियों को वन डायवर्जन कराने हेतु नोटिस जारी किये गये। उक्त 42 खनन पट्टाधारियों में से 1 पट्टाधारी एमएल 11/1978 सर्वश्री पी.जी. स्टोन क्रेशिंग इण्डस्ट्रीज द्वारा वन डायवर्जन में भाग नहीं लिया गया। इस खननपट्टे के वन डायवर्जन के संबंध में सर्वश्री पी.जी. स्टोन क्रेशिंग इण्डस्ट्रीज द्वारा एस.बी. सिविल रिट पिटिशन संख्या 3128/98 सर्वश्री पी.जी. स्टोन रणधीसर पहाड़ी, विरूद्ध भारतीय गणराज्य व अन्य मे आदेश दिनांक 16.09.1998 से "meanwhile no coerssive method be taken" का स्टे प्राप्त किया गया, जिसे माननीय न्यायालय के निर्णय दिनांक 31.01.2018 द्वारा स्टे दिनांक 16.09.1998 को निरस्त किया गया।

। राजस्व (गुप-3) विभाग के आदेश क्रमांक प.6(272)राज./गुप-3/98 जयपुर दिनांक 29.01.1999(परिशिष्ट-1) द्वारा तहसील सुजानगढ़ की रणधीसर पहाड़ी के खनन क्षेत्र 68 हेक्टर भूमि के बदले वन विभाग को प्लांटेशन हेतु ग्राम पुनरासर तहसील श्रीडूंगरगढ़ जिला बीकानेर (तत्समय जिला चूरु) में कुल 3 खसरों में 284 बीघा 11 बिस्वा भूमि राज.भू-राजस्व अधिनियम, 1956 की धारा 102-के अन्तर्गत आवंटित किये जाने की स्वीकृति जारी की गयी।

शेष 41 खननपट्टाधारियों द्वारा वन डायवर्जन आवेदित किये जाने पर वन एवं पर्यावरण मन्त्रालय, भारत सरकार के आदेश दिनांक: 16.8.99 से 10 वर्ष के लिए खनिज मेसेनरी स्टोन के खनन हेतु 42 खननपट्टाधारियों के पक्ष में कुल 68.63हैक्टर वन भूमि डायवर्जन स्वीकृत किया गया।

खनि अभियन्ता बीकानेर कार्यालय के आदेश दिनांक 12.08.2010 द्वारा सर्वश्री श्याम ग्रिट उत्पादक कम्पनी सुजानगढ़ के पक्ष में स्वीकृत खननपट्टा नवीनीकरण आवेदन पत्र एमएल 06/1998(मूल खननपट्टा एमएल 54/1973) अस्वीकृत किया गया। इस प्रकार रणधीसर पहाड़ी पर स्वीकृत खननपट्टों की संख्या 41 हो गयी।

दिनांक 15.08.2009 के पश्चात् अवधि समाप्त होने पर विभाग द्वारा सभी खननपट्टों में खननकार्य तुरंत बन्द करवाया गया। केन्द्रीय वन एवं पर्यावरण मन्त्रालय द्वारा नियमानुसार उक्त क्षेत्र का डायवर्जन नवीनीकरण आदेश दिनांक 20.06.2011 द्वारा 58.8428हैक्टर कुल 40 खननपट्टे(मूल प्रस्तावित 42) की समांतर अवधि अथवा अधिकतम 20 वर्ष तक के लिए स्वीकृत किया गया।

सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु के आदेश क्रमांक 566 दिनांक 28.07.2021 से खननपट्टा एम.एल. 95/1978 का नामान्तरण आवेदन पत्र अस्वीकृत करते हुए खननपट्टा खण्डित किया गया तथा आदेश क्रमांक 1691 दिनांक 09.11.2021 से खननपट्टा एम.एल. 25/1979 का नामान्तरण आवेदन पत्र अस्वीकृत करते हुए खननपट्टा खण्डित किया गया। इस प्रकार रणधीसर पहाड़ी पर स्वीकृत खननपट्टों की संख्या 39 हो गयी है।



सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
चूरु (राजस्थान)

राजस्थान सरकार
राजस्व विभाग-३

जिला जलेश्वर,
प्लू राजस्थान

क्रमांक ५० ६१२७२१ रा-गुप-३/७८ जयपुर, दिनांक २९/११/७९

विषय:- खान क्षेत्र पहाड़ी रणधीसर तहसील सुजानगट के बदले में वन विभाग को भूमि आवंटन करने हेतु।

सन्दर्भ:- आपका पत्र क्रमांक १२१/१२११/११ राजस्व/७७
दिनांक १२-८-७८

महोदय,

उपरोक्त विषय में निदेशानुसार आपके प्रस्तावामुसार तहसील सुजानगट की रणधीसर पहाड़ी के खान क्षेत्र ६८ हेक्टेयर भूमि के बदले में गाम मुक्कव पुनरातर तहसील हूंगरपुर के छ.सं. ८६२/६५७ रकबा २५३ बीघा १३ बिस्वा किस्म. सिपायक भूमि में से १५४ बीघा १८ बिस्वा क्र.सं. ५५८ किस्म जोड़ पायतन भूमि में से १२८ बीघा १२ बिस्वा स.सं. ५५७ किस्म जोड़ पायतन का कुल रकबा १ बीघा १ बिस्वा पिता उ की कुल २८५ बीघा ११ बिस्वा भूमि राज. भू-राजस्व अधिनियम, १९५६ की धारा १०२ -क के अन्तर्गत वन विभाग को प्रस्तावित हेतु आवंटित धिये जाने की राजकीय स्वीकृति स्तप द्वारा प्रधान को जाती है।

भवदीय,

१ बी.सल. वर्मा
शासन उप सचिव

प्रतिनिधि:-

रजिना पवावली ।

शासन उप सचिव

२९/११/७९

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु(राजस्थान)
Office of the Assistant Mining Engineer, Deptt. Of Mines and Geology, Near malji ka kamra, Old Sale
tax office building, kothariya ka mohalla, Churu(Rajasthan) Tel. no 01562-250235
E-mail- ame.churu@rajasthan.gov.in

रणधीसर पहाड़ी में अवैध खनन के विरुद्ध की गई कार्यवाही का विवरण:-

चूरु जिले के रणधीसर पहाड़ी के तलहटी में लगभग पहाड़ी के चारो ओर खनिज विभाग द्वारा कुल 42 खननपट्टे वर्ष 1973 से 1981 तक जारी किये गये। राजस्व विभाग(ग्रुप-4) विभाग, जयपुर के आदेश क्रमांक प.10(29)राज/ग्रुप/4/81 दिनांक 16.10.1981 से रणधीसर पहाड़ी क्षेत्रों की भूमि को वन विभाग को हस्तांतरित कर दिया गया। जिसके फलस्वरूप उक्त पहाड़ी को खसरो का अमलदराज राजस्व रिकोर्ड में 11.1.1986 को किया गया।

उक्त 42 खनन पट्टाधारियों में से 1 पट्टाधारी एमएल 11/1978 सर्वश्री पी.जी. स्टोन क्रेशिंग इण्डस्ट्रीज द्वारा वन डायवर्जन में भाग नहीं लिया गया। इस संबंध में इस खननपट्टे के वन डायवर्जन के संबंध में सर्वश्री पी.जी. स्टोन क्रेशिंग इण्डस्ट्रीज द्वारा एस.बी. सिविल रिट पिटिशन संख्या 3128/98 सर्वश्री पी.जी. स्टोन रणधीसर पहाड़ी, विरुद्ध भारतीय गणराज्य व अन्य में आदेश दिनांक 16.09.1998 से "meanwhile no coerssive method be taken" का स्टे प्राप्त किया गया, जिसे माननीय न्यायालय के निर्णय दिनांक 31.01.2018 द्वारा स्टे दिनांक 16.09.1998 को निरस्त किया गया।

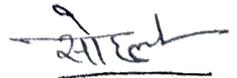
शेष 41 खननपट्टाधारियों द्वारा वन डायवर्जन आवेदित किये जाने पर वन एवं पर्यावरण मन्त्रालय, भारत सरकार के आदेश दिनांक: 16.8.99 से 10 वर्ष के लिए वन डायवर्जन स्वीकृत किया गया।

खनि अभियन्ता बीकानेर कार्यालय के आदेश क्रमांक खअ/बीका/एमएमएल/06/1998/1622 दिनांक 12.08.2010 द्वारा सर्वश्री श्याम ग्रिट उत्पादक कम्पनी सुजानगढ़ के पक्ष में स्वीकृत खननपट्टा नवीनीकरण आवेदन पत्र एमएल 06/1998(मूल खननपट्टा एमएल 54/1973) अस्वीकृत किया गया। इस प्रकार रणधीसर पहाड़ी पर स्वीकृत खननपट्टों की संख्या 41 हो गयी।

वन डायवर्जन की अवधि दिनांक 15.08.2009 को समाप्त होने पर विभाग द्वारा सभी खननपट्टों में खननकार्य तुरंत बन्द करवाया गया। केन्द्रीय वन एवं पर्यावरण मन्त्रालय द्वारा नियमानुसार उक्त क्षेत्र के 40 खननपट्टों का डायवर्जन नवीनीकरण आदेश दिनांक 20.06.2011 से खननपट्टे से समांतर अवधि अथवा अधिकतम 20 वर्ष तक के लिए स्वीकृत किया गया।

वर्तमान में उपरोक्त 40 खननपट्टे वन डायवर्जन की हुयी वन भूमि में तथा एक खननपट्टा बिना डायवर्जन किए हुए वन विभाग की भूमि में प्रभावी है। वर्ष 2000 में रणधीसर क्षेत्र में अवैध खनन की शिकायतें प्राप्त होने पर दिनांक 03.07.2000 से 07.07.2000 तक सर्वे किया गया, जिसमें कुल 38 खननपट्टेधारियों(परिशिष्ट-1) द्वारा अपने स्वीकृत क्षेत्र से बाहर अवैध खनन करना पाया गया। जिनके विरुद्ध पेनल्टी राशि रूपये 8,65,20,000/- की मांग कायम की गई। जिसमें से 25 खननपट्टों से राशि रूपये 4,26,26,500/- की वसूली कर ली गई है। तथा शेष 13 पट्टाधारियों द्वारा अवैध खनन की पेनल्टी राशि जमा नहीं कराने के कारण खननकार्य बन्द व रवन्ना रोके गये। इन खननपट्टों में वर्तमान तक खननकार्य बन्द है। वर्ष 2000 में की गई कार्यवाही का विवरण परिशिष्ट-1 में संलग्न है:-

वर्ष 2012 में उक्त क्षेत्र में अवैध खनन के संदर्भ में पुनः जांच करवाई गई, जिसमें कुल 33 खननपट्टाधारियों(परिशिष्ट-2) द्वारा स्वीकृत क्षेत्र से बाहर खनन पाये जाने पर पेनल्टी राशि 25,57,18,200/- रूपये की मांग कायम की गई, जिसमें से 18 पट्टेधारियों से राशि



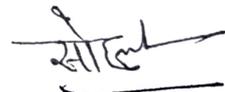
11,11,66,503/- की वसूली की गयी। शेष 15 खननपट्टाधारियों द्वारा पेनल्टी राशि 14,45,512,697/- जमा नहीं कराये जाने के कारण इन खननपट्टों में खननकार्य बन्द करवाया गया व रवन्ना रोके गये, जो वर्तमान में भी बन्द है। वर्ष 2012 में की गई कार्यवाही का विवरण परिशिष्ट-2 में संलग्न है।

सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु के आदेश क्रमांक 566 दिनांक 28.07.2021 से खननपट्टा एम.एल. 95/1978 का नामान्तरण आवेदन पत्र अस्वीकृत करते हुए खननपट्टा खण्डित किया गया तथा आदेश क्रमांक 1691 दिनांक 09.11.2021 से खननपट्टा एम.एल. 25/1979 का नामान्तरण आवेदन पत्र अस्वीकृत करते हुए खननपट्टा खण्डित किया गया। इस प्रकार रणधीसर पहाड़ी पर स्वीकृत खननपट्टों की संख्या 39 हो गयी।

वर्ष 2021-22 में रणधीसर क्षेत्र में खान विभाग की लीज एवं वन विभाग की भूमि के संयुक्त सर्वे के संदर्भ में जिला कलक्टर, चूरु द्वारा दिये गये निर्देशों की पालना में उप वन संरक्षक, चूरु द्वारा आदेश दिनांक 12.11.2021(परिशिष्ट-3) से कमेटी का गठन किया गया। उक्त सर्वे के दौरान रणधीसर पहाड़ी में स्थित 19 खननपट्टों/क्षेत्रों का खनिज विभाग के तकनीकी कर्मचारियों द्वारा सर्वे किया गया, जिसमें से 10 खननपट्टाधारियों(परिशिष्ट-4) द्वारा अपने स्वीकृत क्षेत्र से बाहर खननकार्य किया जाना पाया गया, जिनके विरुद्ध पेनल्टी राशि 79,96,800/- की मांग कायम कर बकाया राशि जमा कराने हेतु नोटिस दिनांक 01.06.2022 जारी किया गया। जिसकी पालना नहीं करने पर खननपट्टे खण्डित करने की कार्यवाही की जावेगी।

जिन पट्टेधारियों के विरुद्ध अवैध खनन की राशि बकाया है, उन खननपट्टों में खननकार्य बन्द करवाया हुआ है। उक्त सभी खननपट्टों में आज दिनांक तक खननकार्य बन्द है। इस प्रकार रणधीसर क्षेत्र में अवैध खनन करने पर कुल पेनल्टी राशि रूपये 35,02,35,000/- की मांग कायम की गई, जिसमें से राशि रूपये 15,37,93,003/- वसूल कर लिये गये हैं।

इस प्रकार रणधीसर पहाड़ी क्षेत्र पर वर्तमान में 39 खननपट्टे स्वीकृत हैं, जिनमें से 14 खननपट्टों में खननकार्य चालू पाया। शेष 25 खननपट्टों में अवैध खनन पंचनामा की राशि बकाया होने के कारण खननकार्य बन्द करवाया हुआ है।



(सोहनलाल गुरु)
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
चूरु(राजस्थान)

Govt. of Rajasthan

Office of the Assistant Mining Engineer, Deptt. Of Mines & Geology, Churu (Rajasthan)

List of Illegal mining panchama year 2000 in leases at Randhsar pahari, tehsil-Sujangarh, Distt.- Churu (Rajasthan)

DRS/1

S.N	NIL No.	Name of lessee	Mineral	Area (in hect.)	date of registration	Date of expiry of lease	Illegal mining panchama 2000 demand (in Rs.)	Recovery against illegal panchama 2000 (in Rs.)	Balance Amount (in Rs.)	Present status of lease
1	161/1990	Ambej Mines And Minerals	Masonarystone	0.2800	14-Aug-81	13-Aug-31	1260000	1260000	0	RUNNING
2	41/1978	Mehtarani S/o Sh. Rupa ram	Masonarystone	0.4000	27-Jan-74	31-Mar-75	3150000	3150000	0	RUNNING
3	40/1987	Maa Bhawan Stone	Masonarystone	0.5581	26-Oct-77	25-Oct-27	3675000	3675000	0	RUNNING
4	71/1983	Mangatu Ram S/o Sh. Bhika ram dudi	Masonarystone	0.2616	02-Jan-79	01-Jan-29	3675000	3675000	0	RUNNING
5	53/1978	Vinod Kumar Bangarwa S/o Sh. Mool chand bangarwa	Masonarystone	0.2550	16-Feb-74	31-Mar-25	1330000	1330000	0	RUNNING
6	101/1977	Mamta Devi W/o Sh. Narender kumar	Masonarystone	0.3600	13-Jan-78	06-Jan-28	350000	350000	0	RUNNING
7	162/1990	Rajendra Panwar S/o Aidan dhoti,	Masonarystone	0.4800	27-Jun-81	26-Jun-31	1960000	1960000	0	RUNNING
8	74/1978	Puniya Blast Supplier	Masonarystone	0.4916	31-Jul-79	30-Jul-29	3500000	3500000	0	RUNNING
9	15/1980	Jai Maa Stone	Masonarystone	0.5000	04-Nov-81	03-Nov-31	4480000	4480000	0	RUNNING
10	36/1986	Ambika Stone Blast Suppliers	Masonarystone	0.5523	18-Sep-81	17-Sep-31	2100000	2100000	0	RUNNING
11	13/1978	Ashwani Kumar Saerin S/o Vijay kumar sai	Masonarystone	0.3500	15-Jan-79	14-Jan-29	224000	224000	0	RUNNING
12	74/1982	Radhesyam S/o Sh. Nathu ram jat	Masonarystone	0.5000	01-Jul-73	31-Mar-25	630000	630000	0	RUNNING
13	92/1978	Babu Lal Poonia S/o Sh. Sugna ram poonia	Masonarystone	0.4500	30-Mar-79	29-Mar-29	1260000	1260000	0	RUNNING
14	65/1983	Churu Labor Conctor Co. Operative Society	Masonarystone	0.2500	12-Nov-73	31-Mar-25	1820000	1820000	0	CLOSED
15	48/1978	Sujanar Khatik S/O Hanumanaram Khatik	Masonarystone	0.3570	16-Feb-79	15-Feb-29	7350000	0	7350000	CLOSED

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16	36/1980	Biju Devi W/o Sh. Sitawan Kumar	Masonrystone	0.3394	25-Aug-82	24-Aug-82	420000	420000	0	0	CLOSED
17	54/1978	Mainadevi W/O Girharilal Meghwal	Masonrystone	0.2620	29-Aug-79	28-Aug-79	560000	0	560000	0	CLOSED
18	32/1988	Niranjan Sharma S/o Sh. Bhanwarlal Sharma	Masonrystone	0.3500	06-Mar-74	31-Mar-75	3430000	0	3430000	0	CLOSED
19	86/1983	Jagedamba Stone Crushing Industries	Masonrystone	0.5000	03-Jun-74	31-Mar-75	2730000	0	2730000	0	CLOSED
20	59/1981	Artun Ram S/o Sh. Mohan ram	Masonrystone	0.2500	09-Jul-82	08-Jul-82	1102500	1102500	0	0	CLOSED
21	45/1978	Inderch & Gollan-II S/o Sh. Leeladhar Gollan	Masonrystone	0.3500	02-Jun-80	31-Mar-25	1386000	0	1386000	0	CLOSED
22	62/1983	Randhisar Stone Crushing	Masonrystone	0.2500	31-Oct-73	31-Mar-25	5550000	0	5550000	0	CLOSED
23	68/1978	Shanti Devi W/o Sh. Daula ram khatik	Masonrystone	0.2150	25-Jun-79	24-Jun-29	301000	301000	0	0	CLOSED
24	73/1977	Shankar Lal S/o Sh. ganestha ram meghwal	Masonrystone	0.1575	27-Apr-78	26-Apr-28	560000	2730000	560000	0	CLOSED
25	50/1979	Jain Stone Crushing-II	Masonrystone	0.2700	21-Dec-74	31-Mar-25	2730000	2730000	0	0	CLOSED
26	54/1990	Kishan Singh Gehlot S/o Sh. Dhura ram Gehlot	Masonrystone	0.5578	05-Dec-75	04-Dec-25	7560000	0	7560000	0	CLOSED
27	49/1983	Ram Avtar S/o Sh. Satya narayan Khatik	Masonrystone	0.2000	26-Nov-73	31-Mar-25	770000	770000	0	0	CLOSED
28	40/1985	Birbal Ram Bawri S/O Ganestha Ram Bawri	Masonrystone	0.1490	29-Feb-80	28-Feb-30	336000	0	336000	0	CLOSED
29	75/1983	Raju Devi W/o Sh. Nopa ram narda	Masonrystone	0.1500	15-Jan-79	14-Jan-29	2625000	2625000	0	0	CLOSED
30	44/1978	Inderch & Gollan-I S/o Sh. Leeladhar Gollan	Masonrystone	0.5000	27-Jan-74	31-Mar-25	3360000	0	3360000	0	CLOSED
31	76/1983	Tarachand S/o Sh. Asha ram jat	Masonrystone	0.4500	28-Jan-74	31-Mar-25	5880000	5880000	0	0	CLOSED
32	52/1990	Yogesh Kumar Sharma S/O Niranjan Sharma	Masonrystone	0.5461	31-Dec-80	30-Dec-30	787500	0	787500	0	CLOSED
33	42/1978	Kanaji Lal S/o Sh. Ghisa ram jat	Masonrystone	0.4582	27-Jan-74	31-Mar-25	980000	980000	0	0	CLOSED
34	60/1983	Lalit Kumar Verma S/O Hanuman Lal Verma	Masonrystone	0.3000	31-Oct-73	31-Mar-25	2310000	0	2310000	0	CLOSED
35	74/1983	Parku Devi W/O Rupia Ram	Masonrystone	0.0900	12-Jan-79	11-Jan-29	224000	224000	0	0	CLOSED

21/11/20

36	25/1979	Shri. Khalu shayam greet udyog	Masonarystone	0.3375	29-Aug-79	31-Mar-25	924000	0	924000	CANCELLED
37	95/1978	Bhagrath Mal Agarwal S/O Tota Ram Agarwal	Masonarystone	0.1500	27-Feb-74	31-Mar-25	4200000	0	4200000	CANCELLED
38	21/1988	Shayam Greet Uipadak Company-I	Masonarystone	0.6000	05-Nov-73	12-Aug-10	630000	0	630000	CANCELLED
		Total demand & recovery					86520000	42626500	43893500	

(Signature)

राष्ट्रीयक यानि अभियन्ता
खान एवं भू-विज्ञान विभाग
चक्र (राजस्थान)

Govt. of Rajasthan

Office of the Assistant Mining Engineer, Deptt. Of Mines & Geology, Churu (Rajasthan)
List of Illegal mining panchnama year 2012 in leases at Randhsar pahari, tehsil-Sujanagarh, Distt.- Churu (Rajasthan)

S.N	ML No	Name of lessee	Name of Mineral	Area (in hect.)	date of registration	Date of expiry of lease	Illegal mining panchnama 2012 demand (in Rs.)	Recovery against illegal panchnama 2012 (in Rs.)	Balance (in Rs.)	Present status of lease
1	161/1990	Ambey Mines And Minerals	Masonarystone	0.2800	14-Aug-81	13-Aug-31	8167796	8167796	0	RUNNING
2	40/1987	Maa Bhawani Stone	Masonarystone	0.5581	26-Oct-77	25-Oct-27	13415814	13415814	0	RUNNING
3	53/1978	Vinod Kumar Bangarwa S/o Sh. Mool chand bangarwa	Masonarystone	0.2550	16-Feb-74	31-Mar-25	1108555	1108555	0	RUNNING
4	101/1977	Manta Devi W/o Sh. Narendra kumar	Masonarystone	0.3600	13-Jan-78	06-Jan-28	3478686	3478686	0	RUNNING
5	74/1978	Purnya Blast Supplier	Masonarystone	0.4916	31-Jul-79	30-Jul-29	8051241	8051241	0	RUNNING
6	15/1980	Jai Maa Stone	Masonarystone	0.5000	04-Nov-81	03-Nov-31	7665002	7665002	0	RUNNING
7	36/1986	Ambika Stone Blast Suppliers	Masonarystone	0.5523	18-Sep-81	17-Sep-31	5296262	5296262	0	RUNNING
8	13/1978	Ashwanti Kumar Saein S/o Vijay Kuanr sai	Masonarystone	0.3500	15-Jan-79	14-Jan-29	12540386	12540386	0	RUNNING
9	74/1982	Radheshyam S/o -Sh. Nathu ram jat	Masonarystone	0.5000	01-Jul-73	31-Mar-25	4880554	4880554	0	RUNNING
10	92/1978	Babu Lal Poonia S/o Sh. Supna ram poonia	Masonarystone	0.4500	30-Mar-79	29-Mar-29	7440724	7440724	0	RUNNING
11	65/1983	Churu Laber Conctor Co. Operative Society	Masonarystone	0.2500	12-Nov-73	31-Mar-25	11067986	0	11067986	CLOSED
12	48/1978	Surjaram Khatik S/O Hanumanaram Khatik	Masonarystone	0.3570	16-Feb-79	15-Feb-29	5463790	0	5463790	CLOSED
13	36/1980	Biju Devi W/o:Hi. Shrivvan Kumar	Masonarystone	0.3394	25-Aug-82	24-Aug-32	3519678	3519678	0	CLOSED
14	54/1978	Mairadevi W/O Giridharlal Meghwal	Masonarystone	0.2620	29-Aug-79	28-Aug-29	7179380	0	7179380	CLOSED
15	32/1982	Mirranjan Sharma S/o Sh. Bhanwar Lal Sharma	Masonarystone	0.3500	06-Mar-74	31-Mar-25	11827537	0	11827537	CLOSED
16	86/1982	Jagdamba Stone Crushing Industries	Masonarystone	0.5000	03-Jun-74	31-Mar-25	18389259	0	18389259	CLOSED
17	59/1981	Arjun Ram S/o Sh. Mohan ram	Masonarystone	0.2500	09-Jul-82	08-Jul-32	7475082	7475082	0	CLOSED

21/11/12

21/11/12

कार्यालय उप वन संरक्षक, चूरु

परशिष्ट 3

क्रमांक एफ ()सर्वे /उवसं /2021 /

दिनांक:-

कार्यालय आदेश

श्रीमान जिला कलक्टर, चूरु महोदय द्वारा दिनांक 11.11.2021 को दिये गये निर्देशानुसार जिले में स्थित रणधीसर पहाड़ी पर खान विभाग की लीज एवं वन विभाग की भूमि के संयुक्त सर्वे के आदेश प्रदान किये गये है। उक्त आदेशों की अनुपालना में निम्नानुसार कमेटी का गठन किया जाता है।

क्र.सं.	नाम अधिकारी मय पद	समिति पदमार
1	श्री राकेश कुमार दुलार, सहायक वन संरक्षक, चूरु	अध्यक्ष
2	श्री सोहनलाल गुरु, सहायक खनि अभियन्ता, चूरु	उपाध्यक्ष
3	श्री तोसिफ खान, खनि कार्यदेशक-II	सदस्य
4	श्री अर्जुन राम, खनि कार्यदेशक-II	सदस्य
5	श्री रामरतन रामावत, सर्वेयर कार्यालय मु.व.स.बीकानेर	सदस्य

गठित कमेटी उक्त क्षेत्र का सीमाज्ञान दिनांक 30.11.2021 से 03.12.2021 तक कर रिपोर्ट अधोहस्ताक्षरकर्ता को 07 दिवस में प्रस्तुत करना सुनिश्चित करेगी।

Sd

सविता दहिया, I.F.S.

उप वन संरक्षक

चूरु

दिनांक:- 12-11-2021

क्रमांक सम/2021/ 8 661-69

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. श्रीमान सम्भागीय मुख्य वन संरक्षक बीकानेर।
2. श्रीमान जिला कलक्टर, चूरु।
3. श्री राकेश कुमार दुलार, सहायक वन संरक्षक, चूरु।
4. श्री सोहनलाल गुरु, सहायक खनि अभियन्ता, चूरु।
5. वन बन्दोबस्त अधिकारी, बीकानेर।
6. श्री तोसिफ खान, खनि कार्यदेशक-II, खान एवं भू-विज्ञान विभाग चूरु।
7. श्री अर्जुन राम, खनि कार्यदेशक-II, खान एवं भू-विज्ञान विभाग चूरु।
8. श्री रामरतन रामावत, सर्वेयर द्वारा वन बन्दोबस्त अधिकारी, बीकानेर।
9. रक्षित पत्रावली।

अना. शास्त्री (SIT)

श्रीमान

15/11/2021

उप वन संरक्षक

चूरु

Govt. of Rajasthan

Office of the Assistant Mining Engineer, Deptt. Of Mines & Geology, Churu (Rajasthan)
Office of Illegal mining panchnama Year 2021-2022 in leases at Randhsar pahari, tehsil-Sujanagarh, Distt.- Churu (Rajasthan)

S.N	ML No.	Name of lessee	Name of Mineral	Area (in hect.)	date of registration	Date of expiry of lease	Illegal mining panchnama 2022 demand (inRs.)	Recovery against illegal panchnama 2022 (inRs.)	Balance (inRs.)	Present status of lease
1	36/1980	Biju Devi W/osh. Shrawan kumar	Masonarystone	0.3394	25-Aug-82	24-Aug-32	481600	0	481600	CLOSED
2	59/1981	Arjun Ram S/o Sh. Mohan ram	Masonarystone	0.2500	09-Jul-82	08-Jul-32	1056650	0	1056650	CLOSED
3	22/2003	Pratap Singh Rajpurohit S/o Sh. Shankar singh	Masonarystone	0.2500	31-Oct-73	31-Mar-25	1561350	0	1561350	CLOSED
4	68/1978	Shanti Devi W/o Sh. Daula ram khatik	Masonarystone	0.2150	25-Jun-79	24-Jun-29	1179500	0	1179500	CLOSED
5	73/1977	Shankar Lal S/osh. ganesha ram meghwal	Masonarystone	0.1575	27-Apr-78	26-Apr-28	516200	0	516200	CLOSED
6	50/1979	Jain Stone Crushing-II	Masonarystone	0.2700	21-Dec-74	31-Mar-25	180250	0	180250	CLOSED
7	49/1983	Ram Avtar S/o Sh. Satya narayan khatik	Masonarystone	0.2000	26-Nov-73	31-Mar-25	367150	0	367150	CLOSED
8	75/1983	Raju Devi W/o Sh. Nopa ram manda	Masonarystone	0.1500	15-Jan-79	14-Jan-29	491400	0	491400	CLOSED
9	76/1983	Tarachand S/o Sh. Aasha ram jat	Masonarystone	0.4500	28-Jan-74	31-Mar-25	786450	0	786450	CLOSED
10	42/1978	Mangi Lal S/o Sh. Ghisa ram jat	Masonarystone	0.4582	27-Jan-74	31-Mar-25	1376200	0	1376200	CLOSED
Total demand & Recovery							7996750	0	7996750	



सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
चूरु (राजस्थान)

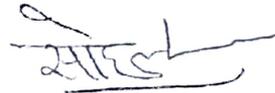
कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु(राजस्थान)
Office of the Assistant Mining Engineer, Deptt. Of Mines and Geology, Near malji ka kanira, Old Sale
tax office building, kothariya ka mohalla, Churu(Rajasthan) Tel. no 01562-250235
E-mail- ame.churu@rajasthan.gov.in

रणधीसर क्षेत्र में खननकार्य के संबंध में विवरण

रणधीसर पहाड़ी की तलहटी में लगभग पहाड़ी के चारों ओर 42 खननपट्टे वर्ष 1973 से 1981 तक खींचे गए। इन खननपट्टों का क्षेत्रफल न्यूनतम 900 वर्गमीटर से अधिकतम 6000 वर्गमीटर है। इन खननपट्टों का क्षेत्रफल बहुत कम होने के कारण खानों की गहराई अधिक हो गई है। उक्त 42 खननपट्टों में से 3 खननपट्टे निरस्त किये जा चुके हैं। खननपट्टों में खान प्रबन्धक की देख-रेख में सुरक्षित रूप से खननकार्य करने हेतु कुल 39 खननपट्टों में से 24 खननपट्टेधारियों द्वारा खान सुरक्षा महानिदेशालय, अजमेर की अनुमति से खान प्रबन्धक नियुक्त किये हुए हैं, जिनकी सूची परिशिष्ट- 01 में संलग्न है एवं खान सुरक्षा महानिदेशालय, अजमेर द्वारा खान प्रबन्धक की नियुक्ति आदेश की प्रति परिशिष्ट-02 पर संलग्न है।

माननीय नेशनल ग्रीन ट्रिब्यूनल के आदेश दिनांक 22.04.2022 के पश्चात् दिनांक 27.05.2022 व 28.05.2022 को रणधीसर पहाड़ी में स्थित सभी खननपट्टों का निरीक्षण किया गया। निरीक्षण के दौरान 23 खननपट्टों में खननकार्य चालू पाया गया। जिन 15 खननपट्टों में अवैध खनन पंचनामा की राशि बकाया है उनको पूर्व में ही बन्द करवाया गया था। उन सभी खननपट्टों में खननकार्य पूर्णतः बन्द पाया गया।

निरीक्षण के दौरान जिन खननपट्टों में खननकार्य चालू पाया गया, उनमें किसी भी खननपट्टे में खान सुरक्षा महानिदेशालय द्वारा नियुक्त प्रबन्धक मौके पर उपस्थित नहीं पाये गये एवं इन खननपट्टों में माईन प्लान के अनुसार खननकार्य होना नहीं पाया गया। उपरोक्त सभी खननपट्टेधारियों को दिनांक 01.06.2022 को नोटिस जारी किया गया है, जिनकी सूची परिशिष्ट- 3 पर संलग्न है एवं खान सुरक्षा महानिदेशालय, अजमेर द्वारा खननपट्टों पर नियुक्त तकनीकी कर्मचारी/खान प्रबन्धक के नियुक्ति आदेश की प्रति परिशिष्ट-2 पर संलग्न है।



सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
चूरु (राजस्थान)

Govt. of Rajasthan

Office of the Assistant Mining Engineer, Deptt. Of Mines & Geology, Churu (Rajasthan)
List of Mines in which technical person is appointed by DGMS at Randhsar pahari, tehsil-Sujanagarh, Distt.- Churu (Rajasthan)

S. N.	M.I. No.	Name of lessee	Mineral	Area	date of registration	expiry date	lease status
1	36/1980	Biju Devi W/o Sh. Shrawan kumar	Masonarystone	0.3394	25-Aug-82	26-Aug-82	CLOSED
2	161/1990	Ambey Mines And Minerals	Masonarystone	0.2800	14-Aug-81	13-Aug-81	RUNNING
3	59/1981	Arjun Ram S/o Sh. Mohan ram	Masonarystone	0.2500	09-Jul-82	08-Jul-82	CLOSED
4	41/1978	Meeharam S/o Sh. Rupa ram	Masonarystone	0.4000	27-Jan-74	31-Mar-25	RUNNING
5	16/1999	Kharya Ram S/o Sh. Surja ram	Masonarystone	0.6000	13-Mar-74	31-Mar-25	RUNNING
6	22/2003	Pratap Singh Rajpurohit S/o Sh. Shankar singh	Masonarystone	0.2500	31-Oct-73	31-Mar-25	CLOSED
7	40/1987	Maq Bhawani Stone	Masonarystone	0.5581	26-Oct-77	25-Oct-27	RUNNING
8	68/1978	Shanti Devi W/o Sh. Daula ram khatik	Masonarystone	0.2150	25-Jun-79	24-Jun-29	CLOSED
9	73/1977	Shankar Lal S/osh. genesha ram meghwal	Masonarystone	0.1575	27-Apr-78	26-Apr-28	CLOSED
10	50/1979	Jain Stone Crusing-II	Masonarystone	0.2700	21-Dec-74	31-Mar-25	RUNNING
11	71/1983	Margatu Ram S/o Sh. Bhika ram dudi	Masonarystone	0.2616	02-Jan-79	01-Jan-29	RUNNING
12	49/1983	Ram Avtar S/o Sh. Satya narayan khatik	Masonarystone	0.2000	26-Nov-73	31-Mar-25	CLOSED
13	53/1978	Vinod Kumar Bangarwa S/o Sh. Wool chand bangarwa	Masonarystone	0.2550	16-Feb-74	31-Mar-25	RUNNING
14	101/1977	Mamta Devi W/o Sh. Narendra kumar	Masonarystone	0.3600	13-Jan-78	06-Jan-28	RUNNING
15	75/1983	Raju Devi W/o Sh. Nopa ram manda	Masonarystone	0.1500	15-Jan-79	14-Jan-29	CLOSED
16	162/1990	Fajendra Panwar S/o Aidan dhoobi,	Masonarystone	0.4800	27-Jun-81	26-Jun-31	RUNNING
17	74/1978	Puniya Blast Suppller	Masonarystone	0.4916	31-Jul-79	30-Jul-29	RUNNING
18	76/1983	Tarachand S/o Sh. Asha ram jat	Masonarystone	0.4500	28-Jan-74	31-Mar-25	CLOSED
19	15/1980	Jai Waa Stone	Masonarystone	0.5000	04-Nov-81	03-Nov-31	RUNNING
20	36/1986	Ambika Stone Blast Suppllers	Masonarystone	0.5523	18-Sep-81	17-Sep-31	RUNNING
21	13/1978	Ashwani Kumar Saein S/o Vijay kumar sai	Masonarystone	0.3500	15-Jan-79	14-Jan-29	RUNNING
22	42/1978	Mang. Lal S/o Sh. Ghisa ram jat	Masonarystone	0.4582	27-Jan-74	31-Mar-25	CLOSED
23	74/1982	Radheshyam S/o -Sh. Nathu ram jat	Masonarystone	0.5000	01-Jul-73	31-Mar-25	RUNNING
24	92/1978	Babu Lal Pooria S/o Sh. Sugna ram poooria	Masonarystone	0.4500	30-Mar-79	29-Mar-29	RUNNING

29/3/2011

(Signature)

 <p>भारत सरकार Govt. of India जम एवं रोजगार मंत्रालय Ministry of Labour & Employment राज्य सुरक्षा मंत्रालय Directorate General of Mines Safety</p>	
NO: 511376INZ Ajmer Region Perm 2022 236482	Ajmer, Date: 21.04.2022
कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई.मेल : dgmsaj@gmail.com, दूरभाष संख्या : 0145-2425537	

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety.

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री लतिफ अली, खान प्रबंधक,

(माईन फोरमेन प्रमाण पत्र संख्या 1215, dated 01.05.2000),

निवासी 104, किशन पोल, खाजी पीर के पास,

साल्वी कॉलोनी, कोटा, राजस्थान.

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) एवम् (4) के अंतर्गत एक से अधिक खानों में प्रबंधक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application letter dated 04.04.2022 & Online application ID 236482, dated 10.01.2022, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 34 (6) and 34 (4) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (also designated as Director General of Mines Safety) under section 6(1) of Mines Act, 1952, I hereby grant you Permission to act as Manager for more than one mine namely: (i) Randhisar Stone Ballast Mine (ML No. 42/1978, LIN 1609143809) of Sh. Mangi Lal, (ii) Randhisar Stone Ballast Mine (ML No. 74/1982, LIN 1993106433) of Sh. Radhe Shyam and (iii) Randhisar Stone Ballast Mine (ML No. 101/1977, LIN 1697385810) of Smt. Mamta Devi, located near village Randhisar, Tehsil Sujangarh & District Churu, Rajasthan State, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mines.
3. No workings of any of the mines shall be extended to within 45m of public structures/roads/houses not belonging to the owner.
4. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine.
5. Neither deep hole blasting nor HEMM shall be deployed without obtaining permission from this Directorate.
6. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

7. The total amount of explosives used per day in all the mines shall not exceed 25kg.
8. Average employment shall not exceed 100 persons in all the mines.
9. Daily personal supervision shall be exercised by the manager at each mine.
10. All work in the mines shall be carried out in day light hours only.
11. No ore dressing/handling/processing plant is attached with the mines.
12. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
13. Separate Mining Mate shall be appointed in each mine for supervision of the workings.
14. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
15. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Mine Foreman's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
16. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
17. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
18. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsuvdha.gov.in>.
19. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
20. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
21. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
22. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Mine Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.
23. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
24. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
25. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.

26. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
27. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
28. This authorization will remain valid up to 30.01.2023.

Note: Please download Unicode Hindi Font from Rajbhasha website to view the hindi character clearly.

Your's Faithfully:

(नागेस्वारा राव नामाव्रपू / NAGESWARA RAO NAMAVRAPU), खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY, अजमेर क्षेत्र, अजमेर / AJMER REGION, AJMER.
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

 <p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety</p>	
NO: 511365 NZ Ajmer Region Perm 2022 236844	Ajmer, Date: 30.03.2022
कार्यालय का पता : आना सागर लिक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr@gmail.com, दूरभाष संख्या : 0145-2425537	

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री बशरत हुसैन, खान प्रबंधक माईन फोरमेन

प्रमाण पत्र संख्या 1136, dated 10.01.1994

निवासी 1304 गणेश नगर, पहाडा, गिरवा,

उदयपुर, (राज०) 313 001.

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) एवम् (4) के अंतर्गत एक से अधिक खानों में प्रबंधक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application vide letter No nil, dated nil & Online application vide ID No.236844, dated 02.02.2022, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 34 (6) and 34 (4) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (also designated as Director General of Mines Safety) under section 6(1) of Mines Act, 1952, I hereby grant you Permission to act as Manager for more than one mine namely : (i) Randhisar Stone Ballast Mine (M.L. No. 40/87 LIN No 1304842211) of M/s Maa Bhawani Stone, (ii) Randhisar Stone Ballast Mine (M.L. No. 41/78 LIN No 1600166478) of Shri Megha Ram and (iii) Randhisar Stone Ballast Mine (M.L. No 75/83 LIN No 1546781185) of Smt. Raju Devi located near village Randhisar, Tehsil Sujangarh, District Churu of Rajasthan state, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mines.
3. No workings of any of the mines shall be extended to within 45m of public structures/roads/houses not belonging to the owner.
4. No blasting shall be conducted in any of the mines within 100m of public structures/roads/houses not belonging to the owner.
5. Deep hole blasting shall not be conducted in the mines.
6. HEMM shall be not be deployed in the mines without obtaining permission in writing from this Directorate.
7. Prohibitory Order under Regulation 22(3) of the Mines Act, 1952 was imposed for the contraventions under Regulations 34,106 and 160 of the Metalliferous Mines Regulations, 1961 to all the mines which are still in force.

Rectification work shall be done at the earliest and a compliance report shall be submitted to this Directorate.

- i. Formation of benches and sloping of sides, as required by the provisions of Regulation 106 of the MMR, 1961 shall be done top downwards only.
 - ii. No person shall be engaged at the quarry floor or at the bottom of the highwalls, or on ledges made in the highwalls.
 - iii. Work of removal of danger shall be kept suspended whenever the Manager is absent for any reason whatsoever.
8. All approaches to the bottom of high sides shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.
 9. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) shall be strictly complied with.
 10. The total amount of explosives used per day in all the mines shall not exceed 25kg.
 11. Average employment shall not exceed 100 persons in all the mines.
 12. Daily personal supervision shall be exercised by the manager at each mine.
 13. All work in the mines shall be carried out in day light hours only.
 14. No ore dressing/handling/processing plant is attached with the mines.
 15. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
 16. Separate Mining Mate shall be appointed in each mine for supervision of the workings.
 17. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
 18. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report. Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Second Class Manager's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
 19. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
 20. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
 21. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsuvudha.gov.in>.
 22. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
 23. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
 24. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
 25. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Second Class Manager's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous

Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.

26. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
27. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
28. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
29. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
30. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
30. **This authorization will remain valid up to 28.01.2023.**

Your Faithfully



(नागेस्वारा राव नामाव्रपू / NAGESWARA RAO NAMAVRAPU),

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

अजमेर क्षेत्र, अजमेर / AJMER REGION, AJMER.

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

भारत सरकार Govt. of India अजमेर क्षेत्र अजमेर निकाय Ministry of Labour & Employment खात सुरक्षा निदेशकालय Directorate-General of Mines Safety		
NO: 511353 NZ Ajmer Region Perm 2022 237021		Ajmer, Date: 22.04.2022
कार्यालय का पता : अना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr@gmail.com, दूरभाष संख्या : 0145-2425537		

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety.

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री सुभाष चन्द्र चौबीसा, खान प्रबंधक मार्टिन फोरमेन

प्रमाण पत्र संख्या 1060, dated 31.08.1990

निवासी 116 जे ब्लॉक, हाउसिंग बोर्ड कॉलोनी,

गिरवा, उदयपुर, राजस्थान 313001.

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) एवम् (4) के अंतर्गत एक से अधिक खानों में प्रबन्धक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application letter No nil. dated nil & Online application ID 237021, dated 12.02.2022. on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as **Director General of Mines Safety**) under Regulation 34 (6) and 34 (4) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (also designated as **Director General of Mines Safety**) under section 6(1) of Mines Act, 1952, I hereby grant you Permission to act as Manager for more than one mine namely : (i) Randhisar Stone Ballast Mine (ML No. 13/1978, LIN 1527633103) of Sh. Ashwani Kumar Sain, (ii) Randhisar Stone Ballast Mine (ML No. 22/2003, LIN 1759839239) of Sh. Pratap Singh Rajpurohit and (iii) Randhisar Stone Ballast Mine (ML No. 68/1978, LIN 1545745075) of Smt. Shanti Devi, located near village Randhisar, Tehsil Sujangarh & District Churu, Rajasthan State, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mines.
3. No workings of any of the mines shall be extended to within 45m of public structures/roads/houses not belonging to the owner.
4. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine.
5. Neither deep hole blasting nor HEMM shall be deployed without obtaining permission from this Directorate.
6. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) shall be strictly complied with.
7. The total amount of explosives used per day in all the mines shall not exceed 25kg.

8. Average employment shall not exceed 100 persons in all the mines.
9. Daily personal supervision shall be exercised by the manager at each mine.
10. All work in the mines shall be carried out in day light hours only.
11. No ore dressing/handling/processing plant is attached with the mines.
12. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
13. Separate Mining Mate shall be appointed in each mine for supervision of the workings.
14. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
15. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Mine Foreman's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
16. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
17. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
18. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsuvudha.gov.in>.
19. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
20. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
21. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
22. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Mine Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.
23. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
24. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
25. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
26. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.

27. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
28. This authorization will remain valid up to 28.01.2023.

Note: Please download Unicode Hindi Font from Rajbhasha website to view the hindi character clearly.

Your's Faithfully:



(नागेस्वारा राव नामाव्रपू / NAGESWARA RAO NAMAVRAPU),

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

अजमेर क्षेत्र, अजमेर / AJMER REGION, AJMER.

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Ministry of Labour & Employment
खान सुरक्षा महाविदेशालय
Directorate-General of Mines Safety



NO: 511389|NZ|Ajmer Region|Perm|2022|237558

Ajmer, Date: 21.04.2022

कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr@gmail.com, दुरभाष संख्या : 0145-2425537

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री भूपेन्द्र कुमार, खान प्रबंधक,

(माईन फोरमेन प्रमाण पत्र संख्या FUE/1684, dated 04.09.2020),

निवासी गाँव पोस्ट मोर, बांसवाडा,

राजस्थान.

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) एवम् (4) के अंतर्गत एक से अधिक खानों में प्रबन्धक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application letter dated 08.03.2022 & Online application ID 237558, dated 09.03.2022, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (**also designated as Director General of Mines Safety**) under Regulation 34 (6) and 34 (4) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (**also designated as Director General of Mines Safety**) under section 6(1) of Mines Act, 1952, I hereby grant you Permission to act as Manager for more than one mine namely: (i) Randhisar Pahari Masonry Stone Mine (ML No. 92/1978, LIN 1478372898) of Sh. Babu Lal Puniya, (ii) Randhisar Pahari Masonry Stone Mine (ML No. 50/1979, LIN 1506398878) of M/s Jain Stone Crushing Works II, Prop. Shri Bihari Lal Agrawal and (iii) Randhisar Pahari Masonry Stone Mine (ML No. 53/1978, LIN 1416659332) of Shri Vinod Kumar Bangarwa, located near village Randhisar Pahari, Tehsil Sujangarh & District Churu, Rajasthan State, subject to the following conditions being strictly complied with:-

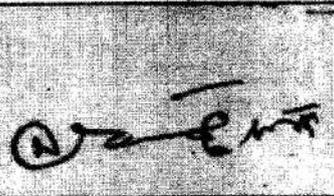
1. Manager shall not take up any appointment in any capacity whatsoever in another mine.

2. No working shall be extended below the superjacent ground in the mines.
3. **No workings of any of the mines shall be extended to within 45m of public structures/roads/houses not belonging to the owner.**
4. **No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine.**
5. **Neither deep hole blasting nor HEMM shall be deployed without obtaining permission from this Directorate.**
6. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
7. The total amount of explosives used per day in all the mines shall not exceed 25kg.
8. Average employment shall not exceed 100 persons in all the mines.
9. Daily personal supervision shall be exercised by the manager at each mine.
10. All work in the mines shall be carried out in day light hours only.
11. No ore dressing/handling/processing plant is attached with the mines.
12. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
13. Separate Mining Mate shall be appointed in each mine for supervision of the workings.
14. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
15. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Mine Foreman's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
16. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
17. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
18. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsuvudha.gov.in>.
19. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
20. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
21. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
22. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Mine Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines

- Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.
23. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
 24. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
 25. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
 26. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
 27. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
 28. This authorization will remain valid up to 20.04.2023.

Note: Please download Unicode Hindi Font from Rajbhasha website to view the hindi character clearly.

Your's Faithfully:



(नागेस्वारा राव नामाव्रपु / NAGESWARA RAO NAMAVRAPU),

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

अजमेर क्षेत्र, अजमेर / AJMER REGION, AJMER.

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खान सुरक्षा महाविदेशालय
Directorate-General of Mines Safety



NO: 511372|NZ|Ajmer Region|Perm|2021|195669

Ajmer, Date: 13.12.2021

कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr@gmail.com, दूरभाष संख्या : 0145-2425537

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री पांडया जिज्ञेश हिम्मतभाई (खान प्रबन्धक : द्वितीय श्रेणी, U/R)

(प्रमाण पत्र संख्या : SMU-E-2567)

निवासी गाँव टिम्बी, अमरेली.

गुजरात 362730.

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) एवम् (4) के अंतर्गत एक से अधिक खानों में प्रबन्धक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your online application vide ID No.195669, dated 16.11.2021 and offline application vide letter dated 16.11.2021, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (**also designated as Director General of Mines Safety**) under Regulation 34 (6) and 34 (4) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (**also designated as Director General of Mines Safety**) under section 6(1) of Mines Act, 1952, I hereby grant you Permission to act as Manager for more than one mine namely : (i) Randhisar Pahari Masonry Stone Mine (ML No. 71/1983, LIN No 1650826768) of Shri Mangtu Ram, (ii) Randhisar Pahari Masonry Stone Mine (ML No. 74/1978, LIN No 2380341167) of M/s Puniya Ballast Suppliers, (iii) Randhisar Pahari Masonry Stone Mine (ML No. 76/1983, LIN No 1668706548) of Shri Tara Chand and (iv) Randhisar Pahari Masonry Stone Mine (ML No. 36/1980, LIN No 1765289820) of Smt. Bijju Devi, located near village Randhisar, Tehsil Sujangarh, District Churu of Rajasthan state, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mine.
3. No workings of the mines shall be extended to within 45m of public structures/roads/houses not belonging to the owner.
4. **No blasting shall be done within 100m of any dwellings not belonging to the owner of the mines.**
5. **Neither Heavy Earth Moving Machinery shall be deployed nor deep hole blasting shall be conducted in these mines without obtaining express permission in writing from this Directorate.**
6. **The provision of Regulation No. 164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.**
7. The total amount of explosives used per day in the mines shall not exceed 25kg.
8. Average employment shall not exceed 100 persons in the mines.
9. Daily personal supervision shall be exercised by the manager at each mine.
10. No ore dressing/handling/processing plant is attached with the mines.
11. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
12. Mining Mate shall be appointed in the mines for supervision of the workings.
13. Every competent person in the mines shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
14. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Foreman he shall also maintain his respective daily report in addition to Blaster's daily report.
15. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
16. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
17. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsuvudha.gov.in> and through DGMS portal <https://dgms.gov.in>.
18. The mine shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
19. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
20. All work in the mines shall be carried out in day light hours only.
21. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.

22. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
23. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
24. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
25. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
26. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
27. **This authorization will remain valid up to 12.12.2022.**

Note : Please download Unicode fonts from Rajbhasha website to make hindi characters readable.

Your's Faithfully:



(NAGESWARA RAO NAMAVRAPU),

DIRECTOR OF MINES SAFETY,

AJMER REGION, AJMER.

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खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety



NO: 511380|NZ|Ajmer Region|Perm|2022|237506

Ajmer, Date: 21.04.2022

कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr@gmail.com, दूरभाष संख्या : 0145-2425537

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री जगदीश चन्द्र शर्मा, खान प्रबंधक,

(माईन फोरमेन प्रमाण पत्र संख्या FRE/5430, dated 12.10.2019),

निवासी सलोलिया मौहल्ला, गाँव पोस्ट धनोप,

तहसील एवं जिला भीलवाडा, राजस्थान.

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) एवम् (4) के अंतर्गत एक से अधिक खानों में प्रबंधक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application letter dated 01.03.2022 & Online application ID 237506, dated 07.03.2022, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (**also designated as Director General of Mines Safety**) under Regulation 34 (6) and 34 (4) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (**also designated as Director General of Mines Safety**) under section 6(1) of Mines Act, 1952, I hereby grant you Permission to act as Manager for more than one mine namely: (i) Randhisar Pahari Masonry Stone Mine (ML No. 161/1990, LIN 1171578583) of M/s Ambey Mines & Minerals and (ii) Randhisar Pahari Masonry Stone Mine (ML No. 59/1981, LIN 1842107257) of Shri Arjun Ram, located near village Randhisar, Tehsil Sujangarh & District Churu, Rajasthan State, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mines.

3. No workings of any of the mines shall be extended to within 45m of public structures/roads/houses not belonging to the owner.
4. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine.
5. Neither deep hole blasting nor HEMM shall be deployed without obtaining permission from this Directorate.
6. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
7. The total amount of explosives used per day in all the mines shall not exceed 25kg.
8. Average employment shall not exceed 100 persons in all the mines.
9. Daily personal supervision shall be exercised by the manager at each mine.
10. All work in the mines shall be carried out in day light hours only.
11. No ore dressing/handling/processing plant is attached with the mines.
12. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
13. Separate Mining Mate shall be appointed in each mine for supervision of the workings.
14. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
15. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Mine Foreman's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
16. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
17. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
18. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsavidha.gov.in>.
19. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
20. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
21. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
22. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Mine Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.

23. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
24. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
25. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
26. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
27. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
28. **This authorization will remain valid up to 20.04.2023.**

Note: Please download Unicode Hindi Font from Rajbhasha website to view the hindi character clearly.

Your's Faithfully:



(नागेस्वारा राव नामाव्रपू / NAGESWARA RAO NAMAVRAPU),

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

अजमेर क्षेत्र, अजमेर / AJMER REGION, AJMER.

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भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety	
NO: 511384 NZ Ajmer Region Perm 2022 236523 कार्यालय का पता : अना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr@gmail.com, दूरभाष संख्या : 0145-2425537	Ajmer, Date: 30.03.2022

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety.

अजमेर क्षेत्र अजमेर / Ajmer Region. Ajmer.

सेवा में,

श्री बालचंद निमरोथ, खान प्रबंधक,

(माईन फोरमेन प्रमाण पत्र संख्या 2661, dated 18.08.1980),

निवासी सिंघल किराणा स्टोन के सामने,

खान साटल खेडी, कोटा, राजस्थान 323519.

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) एवम् (4) के अंतर्गत एक से अधिक खानों में प्रबन्धक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application vide letter No nil, dated nil & Online application vide ID No.236523, dated 12.01.2022, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 34 (6) and 34 (4) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (also designated as Director General of Mines Safety) under section 6(1) of Mines Act, 1952, I hereby grant you Permission to act as Manager for more than one mine namely : (i) Randhisar Stone Ballast Mine (ML No 36/86, LIN 1747245646) of M/s Ambika Stone Ballast Supplier, (ii) Randhisar Stone Ballast Mine (ML No. 16/99, LIN 1786678088) of Shri Khiya Ram, (iii) Randhisar Stone Ballast Mine (ML No. 162/90, LIN 1981430328) of Shri Rajendra Panwar and (iv) Randhisar Stone Ballast Mine (ML No. 15/80, LIN 1237226229) of M/s Jai Maa Stone, located near village Randhisar Pahari, Tehsil Sujangarh, District Churu, Rajasthan state, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mines.
3. No workings of any of the mines shall be extended to within 45m of public structures/roads/houses not belonging to the owner.
4. No blasting shall be conducted in any of the mines within 100m of public structures/roads/houses not belonging to the owner.
5. Deep hole blasting shall not be conducted in the mines.

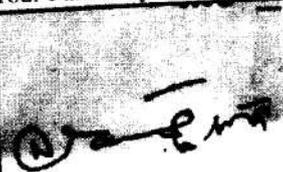
6. HEMM shall be not be deployed in the mines without obtaining permission in writing from the Directorate.
7. Prohibitory Order under Regulation 22(3) of the Mines Act, 1952 was imposed for the contraventions under Regulations 34,106 and 160 of the Metalliferous Mines Regulations, 1961 to all the mines which are still in force.

Rectification work shall be done at the earliest and a compliance report shall be submitted to this Directorate.

- i. Formation of benches and sloping of sides, as required by the provisions of Regulation 106 of the MMR, 1961 shall be done top downwards only.
 - ii. No person shall be engaged at the quarry floor or at the bottom of the highwalls, or on ledges made in the highwalls.
 - iii. Work of removal of danger shall be kept suspended whenever the Manager is absent for any reason whatsoever.
8. All approaches to the bottom of high sides shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.
 9. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) of the MMR, 1961 shall be strictly complied with.
 10. The total amount of explosives used per day in all the mines shall not exceed 25kg.
 11. Average employment shall not exceed 100 persons in all the mines.
 12. Daily personal supervision shall be exercised by the manager at each mine.
 13. All work in the mines shall be carried out in day light hours only.
 14. No ore dressing/handling/processing plant is attached with the mines.
 15. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
 16. Separate Mining Mate shall be appointed in each mine for supervision of the workings.
 17. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
 18. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Second Class Manager's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
 19. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
 20. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
 21. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsuvdha.gov.in>.
 22. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
 23. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or

- 19/24
- agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
24. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
25. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Second Class Manager's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.
26. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
27. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
28. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
29. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
30. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
30. This authorization will remain valid up to 27.01.2023.

Your Faithfully



(नागेस्वारा राव नामाव्रपू / NAGESWARA RAO NAMAVRAPU),

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

अजमेर क्षेत्र, अजमेर / AJMER REGION, AJMER.

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 <p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety</p>	
NO: 390818 NZ Ajmer Region Permission U/R 34(6)/ MMR, 1961/ 2021 194738	Ajmer, Date: 14.10.2021

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री सिंग अभिमन्यु सिंह विमलसिंह, खान प्रबंधक (फोरमैन),

(Certificate No.FUE/1495),

Randhisar Pahadi Stone Ballast Mine (ML No 73/1977)

Near Village Randhisar, Tehsil Sujangarh,

District Churu, Rajasthan.

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) के अंतर्गत एक खान में प्रबन्धक के रूप में कार्य करने की अनुमति के नवीनीकरण के सम्बन्ध में।

Sir,

Please refer to your application dated 09.09.2021 & online application vide ID No.194738, dated 11.09.2021, on the above mentioned subject.

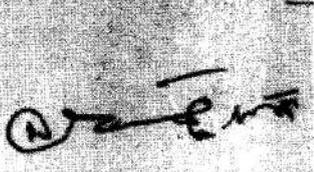
The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (**also designated as Director General of Mines Safety**) under Regulation 34 (6) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (**also designated as Director General of Mines Safety**) under section 6(1) of Mines Act,1952, I, hereby renew your authorisation to manage Randhisar Pahadi Stone Ballast Mine (ML No 73/1977, LIN 1553042598) of Shri Shankar Lal, located near village Randhisar, Tehsil Sujangarh, District Churu, Rajasthan, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mine.
3. No workings of the mine shall be extended to within 45m of public structures/roads/houses not belonging to the owner.
4. **Deep hole blasting shall not be conducted in the mine. No blasting shall be conducted in the mine within 100m of public structures/roads/ houses not belonging to the owner.**
5. **HEMM shall be not be deployed in the mines without obtaining permission in writing from this Directorate.**
6. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

7. The total amount of explosives used per day in the mine shall not exceed 100kg.
8. Average employment shall not exceed 75 persons in the mine.
9. Daily personal supervision shall be exercised by the manager at each mine.
10. No ore dressing/handling/processing plant is attached with the mine.
11. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
12. Mining Mate shall be appointed in the mine for supervision of the workings.
13. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
14. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Foreman he shall also maintain his respective daily report in addition to Blaster's daily report.
15. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
16. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
17. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://shramsuvdha.gov.in>.
18. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted online through website-dgms.gov.in.
19. The mine shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
20. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
21. All work in the mine shall be carried out in day light hours only.
22. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.
23. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
24. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
25. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
26. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.

27. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.

28. **This authorization will remain valid up to 13.10.2022**

Your's Faithfully:

(NAGESWARA RAO NAMAVRAPU), DIRECTOR OF MINES SAFETY, AJMER REGION, AJMER.
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कार्यालय उप वन संरक्षक, चूरु

कार्यालय दूरभाष नम्बर 01562-250938
कार्यालय पता : बागिकी पथ, नेचर पार्क, चूरु

ई-मेल पता
dcf.churu.forest@rajasthan.gov.in

क्रमांक एफ ()05/सर्वे/उवसं/2022/ 4886

दिनांक 17/06/2022

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,
नागौर।

विषय:—Hon'ble National Green Tribunal order dated 22-04-2022 in Original application no 209/2022
Megh singh & Ors. Vs State of Rajasthan & Ors.

संदर्भ:—सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल का पत्रांक 599-602 दिनांक 11.05.2022 एवं एन.जी.टी आदेश
दिनांक 22.04.2022 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में लेख है कि एन.जी.टी आदेश दिनांक 22.04.2022 द्वारा रणधीसर पहाड़ी पर के संयुक्त सर्वे हेतु कमेटी का गठन कर दिनांक 06.06.2022 एवं 07.06.2022 को रणधीसर पहाड़ी का सर्वे कर रिपोर्ट माननीय एन.जी.टी में पेश करनी के लिए निर्देशित किया गया था। एन.जी.टी. द्वारा गठित कमेटी में कार्यालय सम्भागीय मुख्य वन संरक्षक वन विभाग को भी सदस्य नियुक्त किया गया था। जिसकी पालना में वन विभाग के प्रतिनिधि विभागीय सर्वेयर संग संयुक्त सर्वे कमेटी के साथ दोनो दिवस रणधीसर पहाड़ी पर मौजूद हुये।

हालाकि आप द्वारा माननीय एन.जी.टी में प्रस्तुत होने वाली झ्राफ्ट संयुक्त सर्वे रिपोर्ट में निरीक्षण कमेटी के सदस्यों में वन विभाग के प्रतिनिधि का नाम शामिल नहीं किया गया है तथा दूरभाष पर सम्पर्क करने पर सूचित किया गया कि वन विभाग की तरफ से क्षेत्रीय अधिकारी, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार को नियुक्त किया गया एवं राज्य सरकार के वन विभाग को सहवन से पत्र लिखा गया।

इस सम्बन्ध में लेख है कि चूंकि वन विभाग, चूरु के प्रतिनिधि संयुक्त सर्वे में उपस्थित थे तथा रणधीसर की पहाड़ी में खनन गतिविधियों से भलीभांति परिचित है, अतः वन विभाग के निम्नांकित मत से आपको सूचित करवाया जा रहा है जिसे आवश्यकता पड़ने पर माननीय एन.जी.टी. के समक्ष संयुक्त सर्वे रिपोर्ट के साथ प्रस्तुत किया जा सके :

1. खनन विभाग को इस कार्यालय द्वारा पूर्व में सूचित किया जाता रहा है कि खनन गतिविधियां से सम्बन्धित डम्पिंग एरिया, रास्ता (Approach road), लेबर हट(Labour huts),, खननकर्ताओं द्वारा विकसित किया जाने वाली हरित पट्टी, इत्यादि मौके पर अंकित नहीं है जिससे 2 माईनिंग लीज के बीच में आने वाली वन भूमि का विस्तार स्पष्ट नहीं है, जिसके कारण वन भूमि पर अवैध खनन की शिकायत होती रहती है। माईनिंग लीज क्षेत्र तथा संलग्न गतिविधियों के जी.पी.एस. लोकेशन वन विभाग को उपलब्ध करवाने तथा मौके पर चिन्हिकरण करवाये जाने से उक्त समस्या का समाधान सम्भव है।
2. इसके अतिरिक्त रणधीसर पहाड़ी के अधिकांश क्षेत्र में खनन गतिविधिया चल रही है तथा खनन क्षेत्रों के बीच-बीच में खाली पड़ी भूमि वन भूमि है जिसमें न तो किसी प्रकार के प्राकृतिक पौधे हैं एवं ना ही वृक्षारोपण सम्भव है। अतः उक्त पड़ी खाली भूमि को भी खनन विभाग को सौंप कर इसके एवज में वन विभाग को अन्यत्र स्थान पर वन भूमि प्रत्यावर्तन (Forest Land Diversion), के मानको अनुसार दी जानी चाहिए।

माननीय न्यायालय द्वारा निर्देशित आवश्यक कार्यवाही हेतु प्रस्तुत है।


उप वन संरक्षक
चूरु

क्रमांक:— सम/

प्रतिलिपी निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:—

दिनांक:—

1. श्रीमान संभागीय मुख्य वन संरक्षक, बीकानेर।
2. श्रीमान जिला कलक्टर, चूरु।
3. श्रीमान जिला खनन अधिकारी, खान विभाग, चूरु।

उप वन संरक्षक,
चूरु



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
1st Floor, Sakhari Bhumi Vikas Bank, College Road, Opposite
Police Line, District- Nagaur 341001

Annexure-6



Sr No.	Name of the unit	Unit ID	Tehsil	Address	District	Action Taken on Non-	Operational/ Non-operational	Status of Operation/Validity	Consent Validity	Machines	Dust cum Suppression System	Status of Wind Breaking wall	Mechanical Chute	Whether Water Sprinkling arrangement at strategic locations is provided?	Demarcation of Boundary	Sign Board	Approx. Plantation
1	Sidhi Vinayak Stone Crusher Pvt.Ltd.	35040	Sujangarh	Randhisar Hill	Churu		Closed and Non-operational	Valid	31-12-2024	Unit was found non-operational and closed with no electricity connection.	Unit was found non-operational and closed with no electricity connection.	Unit was found non-operational and closed with no electricity connection.	Unit was found non-operational and closed with no electricity connection.	Unit was found non-operational and closed with no electricity connection.	Boundary was found demarcated from 04 sides	Provided	Unit was found non-operational and closed with no electricity connection.
2	Hari Om Stone Crusher	36709	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-10-2031	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- Zero 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher was found covered from all 04 sides and top. c)The vibratory screen and Chakki/ Rulla Machine /Dust Machine were found covered from all 04 sides and top. d)Unit has provided wind breaking wall with all conveyors. e)Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	85
3	Hari Om Grit Udyog	44113	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-12-2032	1.Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/ Rulla Machine /Dust Machine were found covered from all 04 sides and top. d)Unit has provided wind breaking wall with all conveyors. e)Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	75
4	Angira Stone	37977	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-05-2023	Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a) Unit has valid consent from the State Board. b) Jaw crusher and Granulator were found covered from all 04 sides and top. c) The vibratory screen and Chakki/ Rulla Machine /Dust Machine were found covered from all 04 sides and top. d) Unit has provided wind breaking wall with all conveyors. e) Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	150
5	Annapurna Grit Udyog	0455	Sujangarh	Randhisar Hill	Churu		Expired and Non-operational	Expired and Non-operational	Expired and Non-operational	Unit was found non-operational and closed with no electricity connection.	Unit was found non-operational and closed with no electricity connection.	Unit was found non-operational and closed with no electricity connection.	Unit was found non-operational and closed with no electricity connection.	Unit was found non-operational and closed with no electricity connection.	Boundary was found demarcated from 04 sides	Unit was found non-operational and closed with no electricity connection.	Unit was found non-operational and closed with no electricity connection.

6	M/s Hari Om Crusher Udyog (Old-Anjani Stone Crusher)	29858	Sujangarh	Randhisar Hill	Churu		Operational	Valid	30-11-2032	Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- Zero 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher was found covered from all 04 sides and top. c)The vibratory screen and Chakki/ Rulla Machine /Dust Machine were found covered from all 04 sides and top. d)Unit has provided wind breaking wall with all conveyors. e)Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	75
7	Amar Grit Udyog	28049	Sujangarh	Randhisar Hill	Churu	Show Cause Notice for the non-compliances observed was issued to the unit on date 15/06/2022	Operational	Valid	31-12-2022	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- Zero 3. Chakki/ Rulla Machine /Dust Machine- Zero 4. Vibratory Screen- 01	a)Unit has valid CTO from the State Board. b)Jaw crusher (01 Nos.) was found partially covered. c)The vibratory screen (01 Nos.) was found covered. d)Operating Conveyor belts were found covered.	Not Provided with all conveyors	Provided	Jaw Crusher Inlet-Yes Outlet-No Secondary jaw crusher/Granulator/Chakki Inlet-Yes Outlet-No Outlet of vibratory screen-Yes Drop point of dust conveyor-No	Boundary was found demarcated from 04 sides	Provided	15
8	Ambej Grit Udyog	28048	Sujangarh	Randhisar Hill	Churu		Unit has been dismantled (As Reported by PP during inspection).	Valid	31-03-2024	No unit by this name was found during inspection. As reported by project proponent, unit has been dismantled.	No unit by this name was found during inspection. As reported by project proponent, unit has been dismantled.	No unit by this name was found during inspection. As reported by project proponent, unit has been dismantled.	No unit by this name was found during inspection. As reported by project proponent, unit has been dismantled.	No unit by this name was found during inspection. As reported by project proponent, unit has been dismantled.	No unit by this name was found during inspection. As reported by project proponent, unit has been dismantled.	No unit by this name was found during inspection. As reported by project proponent, unit has been dismantled.	No unit by this name was found during inspection. As reported by project proponent, unit has been dismantled.
9	M/s Maa Durga Stone Crushing Industries	29906	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-12-2022	Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- Zero 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulator were found covered from all 04 sides and top. c)The vibratory screen was found covered from all 04 sides and top. d)Unit has provided wind breaking wall with all conveyors. e)Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	75
10	Ashopa Ind	29864	Sujangarh	Randhisar Hill	Churu		Operational	Valid	28-02-2023	Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- Zero 4. Vibratory Screen- 01	a)Unit has valid CTO from the State Board. b)Jaw crusher and granulators were found covered from all 04 sides and top. c)The vibratory screen was found covered from all 04 sides and top. d)Unit has provided wind breaking wall with all of the conveyors. e)All Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	50

11	Anjani Crusher Udyog	42808	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-07-2023	Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid CTO from the State Board. b)Jaw crusher and granulator were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)Unit has provided wind breaking wall with all of the conveyors. e)All Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	80
12	Ashirwad Stone Crusher	48724	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-07-2023	Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulator were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)Unit has provided wind breaking wall with all conveyors. e)Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	30
13	Bagri Stone Crushing Ind	36001	Sujangarh	Randhisar Hill	Churu	Expired and Non-operational		Closed as informed by PP vide letter dated 13/05/2022	31-01-2016	Unit was found closed and in dismantled condition. Also, same was reported by Project Proponent vide letter dated 13/05/2022.	Unit was found closed and in dismantled condition. Also, same was reported by Project Proponent vide letter dated 13/05/2022.	Unit was found closed and in dismantled condition. Also, same was reported by Project Proponent vide letter dated 13/05/2022.	Unit was found closed and in dismantled condition. Also, same was reported by Project Proponent vide letter dated 13/05/2022.	Unit was found closed and in dismantled condition. Also, same was reported by Project Proponent vide letter dated 13/05/2022.	Unit was found closed and in dismantled condition. Also, same was reported by Project Proponent vide letter dated 13/05/2022.	Unit was found closed and in dismantled condition. Also, same was reported by Project Proponent vide letter dated 13/05/2022.	Unit was found closed and in dismantled condition. Also, same was reported by Project Proponent vide letter dated 13/05/2022.
14	Bhagwati Stone Crushing Ind	52208	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-01-2023	Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 02	a)Unit has valid CTO from the State Board. b)Jaw crusher and granulator were found covered from all 04 sides and top. c)The vibratory screens and Chakki/Dust Machine were found covered from all 04 sides and top. d)All Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	100
15	Bagri Bajari Udyog	36002	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-01-2024	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d) All Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	60

16	Bhairav Grit Udyog	38123	Sujangarh	Randhisar Hill	Churu		Operational	Valid	30-06-2024	1.Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulator were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)Unit has provided wind breaking wall with all conveyors. e)Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	120
17	Bhawani Grit Udyog	41370	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-01-2024	1. Primary Jaw Crusher- 02 2. Secondary Jaw Crusher/ Granulator- Zero 3. Chakki/ Rulla Machine /Dust Machine- Zero 4. Vibratory Screen- 01	a)Unit has valid CTO from the State Board. b)Jaw crusher was found covered from all 04 sides and top. c)The vibratory screen was found covered from all 04 sides and top. d)All Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	60
18	Choudhary Stone Crusher		Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-08-2031	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)All Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	100
19	Ganpati Stone Crushing Industries	450	Sujangarh	Randhisar Hill	Churu		Operational	Pending at HO level	31-01-2016	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- Zero 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)CTO application of the unit is pending with the State Board. b)Jaw crusher was found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)All Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	40
20	G.S. Stone Crusher	28044	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-01-2024	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- 02 4. Vibratory Screen- 01	a)Unit has valid CTO from the State Board. b)Jaw crusher and granulators were found covered from all 04 sides and top. c)The vibratory scree and Chakki/Dust Machine were found covered from all 04 sides and top. d)All Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	60
21	Godara Stone Crusher	20609	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-10-2033	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 (In dismantled condition) 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)All Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	70

22	Harsawal Stone Crushing Industries	28059	Sujangarh	Randhisar Hill	Churu	Show Cause Notice for the non-compliances observed was issued to the unit on date 15/06/2022	Operational	Valid	31-08-2022	1. Primary Jaw Crusher- 02 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 (In dismantled Condition) 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crushers (2 Nos.) and Granulator/ Secondary Jaw crusher (01 Nos.) were covered from 03 sides and top, and partially uncovered from 1 side. c)The vibratory screen (01 Nos.) was found partially covered. d)Chakki/ Rulla Machine /Dust Machine (01 Nos.) was found fully uncovered. e)Operating Conveyor belts were found covered.	Not Provided with all conveyors	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator/Chakki Inlet-Yes Outlet-Yes Outlet of vibratory screen- No Drop point of dust conveyor- No	Boundary was found demarcated from 04 sides	Provided	15
23	Jai Shree Ram Industry	30282	Sujangarh	Randhisar Hill	Churu	Show Cause Notice for the non-compliances observed was issued to the unit on date 15/06/2022	Operational	CTO (Renewal)is Pending and previous CTO is Valid	30-06-2022	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher (01 Nos.) was found partially covered. c)Granulator/ Secondary Jaw crusher (01 Nos.) was found partially covered. d)The vibratory screen (01 Nos.) was found partially covered. e)Chakki/ Rulla Machine /Dust Machine (01 Nos.) was found fully uncovered. f)Conveyor belts were not found covered.	Not Provided with any conveyors	Provided	Jaw Crusher Inlet-Yes Outlet-No Secondary jaw crusher/Granulator/Chakki Inlet-Yes Outlet- No Outlet of vibratory screen- No Drop point of dust conveyor- No	Boundary was found demarcated from 03 sides	Provided	12
24	Jai Jagdamba Stone Crushing Industries	48277	Sujangarh	Randhisar Hill	Churu		Operational	Valid	30-04-2023	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and granulators were found covered from all 04 sides and top. c)The vibratory screens and Chakki/Dust Machine were found covered from all 04 sides and top. d)All Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor- Yes	Boundary was found demarcated from 04 sides	Provided	70
25	J.S.C. Works	28050	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-01-2023	1. Primary Jaw Crusher- 01 (In dismantled condition) 2. Secondary Jaw Crusher/ Granulator- Zero 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	b)Chakki/Dust Machine (1 Nos.) was found covered. c)The vibratory screen (01 Nos.) was found covered. d)Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-NA Outlet-NA Secondary jaw crusher/Granulator/Chakki Inlet-Yes Outlet- Yes Outlet of vibratory screen- Yes Drop point of dust conveyor- Yes	Boundary was found demarcated from 04 sides	Provided	35
26	Jain Stone Crushing Works	47215	Sujangarh	Randhisar Hill	Churu		Operational	Valid	30-06-2022	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- Zero 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulator were found covered from all 04 sides and top. c)The vibratory screen was found covered from all 04 sides and top. d)Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator/Chakki Inlet-Yes Outlet-Yes Outlet of vibratory screen- Yes Drop point of dust conveyor- Yes	Boundary was found demarcated from 04 sides	Provided	45

27	Keshav Grit Udyog	29865	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-01-2023	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid CTO from the State Board. b)Jaw crusher and granulator were found covered from all 04 sides and top. c)The vibratory screens and Chakki/Dust Machine were found covered from all 04 sides and top. d)Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	50
28	Maruti Mangal Stone Ind.	456	Sujangarh	Randhisar Hill	Churu	Show Cause Notice for the non-compliances observed was issued to the unit on date 15/06/2022	Operational	Valid	29-02-2024	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- Zero 4. Vibratory Screen- 01	a)Unit was found locked and non-operational during inspection. b)Unit has valid CTO from the State board. c)Jaw crusher (01 Nos.) was found partially covered. d)Granulator/ Secondary Jaw crusher (01 Nos.) was found partially covered. e)The vibratory screen (01 Nos.) was found partially covered. f)Conveyor belts were not found covered.	Not Provided with all conveyors	Provided	Unit was found locked and non-operational during inspection.	Boundary was found demarcated from 04 sides	Provided	10
29	Mahalaxmi Crusher Udyog	48445	Sujangarh	Randhisar Hill	Churu		Operational	Pending at Regional Office	30-04-2022	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- Zero 4. Vibratory Screen- 01	a)Unit had valid CTO till 30/04/2022. Application for CTO (Renewal) dated 26/03/2022 is pending with the State Board. b)Jaw crusher and granulators were found covered from all 04 sides and top. c)The vibratory screen was found covered from all 04 sides and top. d)Operating Conveyor belts were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	100
30	Krishna Naresh Kanhiya Industries	12324	Sujangarh	Randhisar Hill	Churu		Operational	Valid	30-04-2033	Jaw Crusher- 01 , Granulator-02 , Vibratory Screen- 01 , Chakki/Dust Machine/Rolla Machine- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/ Rulla Machine /Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	100
31	Niranjan Concreet Udyog	28053	Sujangarh	Randhisar Hill	Churu	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.		Valid	31-07-2024	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.
32	Partap Singh	8074	Sujangarh	Randhisar Hill	Churu		Operational	Valid	30-09-2022	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid CTO from the State Board. b)Jaw crusher and granulators were found covered from all 04 sides and top. c)The vibratory screens and Chakki/Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	150

33	Pashupati Nath Stone Crusher	28057	Sujangarh	Randhisar Hill	Churu		Operational	Valid	30-06-2023	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator-01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulator were found covered from all 04 sides and top. c)The vibratory screen and Chakki/ Rulla Machine /Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	65
34	Randhisar Stone Crushing Industries	29862	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-10-2023	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and granulator were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	35
35	R.K. Crushing Udyog	30281	Sujangarh	Randhisar Hill	Churu	Show Cause Notice for the non-compliances observed was issued to the unit on date 15/06/2022	Operational	Valid	30-11-2023	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)All Conveyor belts were not found covered.	Not Provided with all conveyors	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-No Outlet of vibratory screen-Yes Drop point of dust conveyor-No	Boundary was found demarcated from 04 sides	Provided	25
36	R.K. Industry	29860	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-08-2022	1. Primary Jaw Crusher- 01 + 01 (In dismantled condition) 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01 + 01 (In dismantled condition)	Unit has valid consent from the State Board. b)Jaw crusher and Granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/ Rulla Machine /Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	80
37	Mateshwari Stone Crusher	28055	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-12-2031	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	90
38	Shri Shakti Stone Crushing Industries	22039	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-03-2023	1.Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulator were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	100

39	Shri ganesh grit ugyog	43901	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-03-2024	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulator were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	80
40	Annapurna Stone Crusher	48310	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-10-2023	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	75
41	Shri Jagdamba Stone Crusher	22041	Sujangarh	Randhisar Hill	Churu		Operational	Expired	31-12-2018	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid CTO from the State Board. b)Jaw crusher and granulator were found covered from all 04 sides and top. c)The vibratory screens and Chakki/Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	75
42	Shree Balaji Stone Supplier	458	Sujangarh	Randhisar Hill	Churu	Show Cause Notice for the non-compliances observed was issued to the unit on date 15/06/2022	Operational	Valid	31-05-2023	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulator were found covered from all 04 sides and top. c)The vibratory screen and Chakki/ Rulla Machine /Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were not found covered.	Not Provided with all conveyors	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator/Chakki Inlet-Yes Outlet- No Outlet of vibratory screen- Yes Drop point of dust conveyor- No	Boundary was found demarcated from 04 sides	Provided	25
43	Shyam Grit Utpadak Co.	28054	Sujangarh	Randhisar Hill	Churu	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.		Valid	31-07-2024	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- Zero 3. Chakki/ Rulla Machine /Dust Machine- Zero 4. Vibratory Screen- 01	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.	Unit has no electricity connection. As reported by project proponent, unit is closed from 2021.
44	Shree Maa Devi Crushing Industries	30968	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-03-2023	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulator were found covered from all 04 sides and top. c)The vibratory screen and Chakki/ Rulla Machine /Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	100

45	Shri Devi Ind.	28060	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31.12.2031	1. Primary Jaw Crusher- Zero 2. Secondary Jaw Crusher/ Granulator- Zero 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid CTO from the State Board. b)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. c)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	20
46	Uma Grit Udyog	11531	Sujangarh	Randhisar Hill	Churu		Operational	Valid	31-01-2023	Jaw Crusher- 01 , Granulator-Zero , Vibratory Screen- 01 , Chakki/Dust Machine/Rolla Machine- Zero	a)Unit has valid CTO from the State Board. b)Jaw crusher was found covered from all 04 sides and top. c)The vibratory screen was found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	40
47	Shri Maa Veshno Devi Stone Crusher	82833	Sujangarh	Randhisar	Churu	Show Cause Notice for the non-compliances observed was issued to the unit on date 15/06/2022	Operational	Valid	31-08-2031	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher (01 Nos.) was found covered from all 04 sides and top. c)Granulator/ Secondary Jaw crusher (01 Nos.) was found partially covered. d)The vibratory screen (01 Nos.) was found covered from all 04 sides and top. e)Chakki/ Rulla Machine /Dust Machine (01 Nos.) was found partially covered. f)All operating Conveyor belts were not found covered.	Not Provided with all conveyors	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator/Chakki Inlet-Yes Outlet- No Outlet of vibratory screen- Yes Drop point of dust conveyor- No	Boundary was found demarcated from 04 sides	Provided	35
48	Gurukripa Stone Crusher	80963	Sujangarh	Khasra No. 29 Dhatri, Randhisar	Churu		Operational	Pending	31-08-2022	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 02 3. Chakki/ Rulla Machine /Dust Machine- 02 4. Vibratory Screen- 01 + 01 (dismantled)	a)Unit has valid consent from the State Board. b)Jaw crusher and Granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/ Rulla Machine /Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	150
49	Choudhary Stone Crusher	81848	Sujangarh	Randhisar pahari	Churu		Operational	Valid	31-08-2031	1. Primary Jaw Crusher- 01 2. Secondary Jaw Crusher/ Granulator- 01 3. Chakki/ Rulla Machine /Dust Machine- 01 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher and granulators were found covered from all 04 sides and top. c)The vibratory screen and Chakki/Dust Machine were found covered from all 04 sides and top. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	100
50	Choudhary Infra	102282	Sujangarh	Randhisar	Churu	Show Cause Notice for the non-compliances observed was issued to the unit on date 15/06/2022	Operational	Valid	31-12-2030	1. Primary Jaw Crusher- 01 2. Cone Crusher- 01 3. Chakki/ Rulla Machine /Dust Machine- Zero 4. Vibratory Screen- 01	a)Unit has valid consent from the State Board. b)Jaw crusher (01 Nos.) was found covered. c)Cone Crusher (01 Nos.) was not found covered. d)The vibratory screen (01 Nos.) was found covered. d)Operating conveyor belts from vibratory screen were found covered.	Provided with all operating conveyors attached with Vibratory screen	Provided	Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator/Chakki Inlet-Yes Outlet- Yes Outlet of vibratory screen- Yes Drop point of dust conveyor-Yes	Boundary was found demarcated from 04 sides	Provided	180

51	Om Grit Udyog	37321	Sujangarh	Randhisar	Churu		Operational	Valid	30-06-2023	<p>1. Primary Jaw Crusher- 02</p> <p>2. Secondary Jaw Crusher/ Granulator- 02</p> <p>3. Chakki/ Rulla Machine /Dust Machine- Zero</p> <p>4. Vibratory Screen- 01</p>	<p>a)Unit has valid consent from the State Board.</p> <p>b)Jaw crusher and Granulators were found covered from all 04 sides and top.</p> <p>c)The vibratory screen was found covered from all 04 sides and top.</p> <p>d)Operating conveyor belts from vibratory screen were found covered.</p>	<p>Provided with all operating conveyors attached with Vibratory screen</p>	<p>Provided</p>	<p>Jaw Crusher Inlet-Yes Outlet-Yes Secondary jaw crusher/Granulator Inlet-Yes Outlet-Yes Outlet of vibratory screen-Yes Drop point of dust conveyor-Yes</p>	<p>Boundary was found demarcated from 04 sides</p>	<p>Provided</p>	200
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OFFICE OF EXECUTIVE ENGINEER PWD DN, RATANGARH

No
To E24-626

Dt 16/6/22

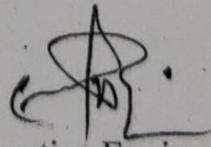
Regional Officer,
Rajasthan State Pollution Control Board,
Nagaur.

Sub :- Comments on status of pathway under reference in Village Randhisar, Tehsil-Sujangarh.

Reference :- Your good office letter no. RPCB/RO NGR/CUR/Gen-52/753
dated 05.06.2022.

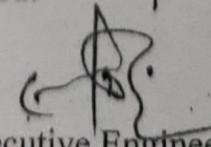
ROADS NEAR BY MINE AREA RANDHISAR

Sr. no.	Name of road	Length (km)	Condition
1	Pathway to Mataji Mandir from Randhisar Pahari		It's Not a Part of PWD Road
2	Road Between Randhisar and Dhatri and Common Roads/ Pathway in between agricultural fields		
a	A/R to Randhisar Hill	3.00	Damaged
b	A/R to Randhisar	1.65	Damaged
c	Randhisar to Mine Area Randhisar	3.00	Damaged
d	Kuhariya to Dhatri	4.25	Damaged


 Executive Engineer,
 PWD, division,
 Ratangarh.

Copy to following for information and necessary action please

- 1 Superintending Engineer, PWD, Circle - Churu.
- 2 ADM, Sujangarh.


 Executive Engineer,
 PWD, division,
 Ratangarh.